Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

Minutes of the Norms Committee – 3 Meeting No. 7/82-ALC4/2019 dated 06.09.2019 (actually held on 06.09.2019 and 24.09.2019) for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30, held under the Chairmanship of Shri Satyan Sharda, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

(i) Shri Nirmal Kumar, Dy. Director General of Foreign Trade
(ii) Shri Ajay Kumar, Assistant Director
(iii) Consultant, Technical Expert Pharmaceuticals
(iv) Consultant, Technical Expert Chemicals

The committee went through the minutes of earlier meeting No. 6/82-ALC4/2019 dated 16.08.2019 (actually held on 23.08.2019) and approved the same.

MEETING NUMBER : 7/82-ALC4/2019 **MEETING DATE** : 16.08.2019
(actually held on 23.08.2019)

1	**Case No.:59/10/82-ALC4/2013**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00242/AM14/	RLA File :09/24/040/00585/AM13/	Lic.No/Date:0910055390 14.03.2013	Defer Date
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Step wise complete and balanced chemical reaction with molecular weight of each component. (ii) Requirement and recovery of solvents.			

2	**Case No.:2/6/82-ALC4/2014**	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00404/AM15/	RLA File :04/24/040/00031/AM15/	Lic.No/Date:0410159058 22.07.2014	Defer Date
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 2/82-ALC4/2019 dated 21.06.2019, followed by reminder on 30.07.2019 (i) Copy of valid Drug Manufacturing Licence for both the export products. In view of above, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish its reply, failing which the case will be rejected.			

3	**Case No.:91/13/82-ALC4/2014**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/01094/AM15/	RLA File :09/24/040/00421/AM15/	Lic.No/Date:0910061287 21.11.2014	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as 0per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Ractopamine Hcl	1 kg	1	Amino Aceto Nitrile Hcl Raw material	0.85 kg
		2	Nitro Methane Raw material	Not shown in the reaction
		3	Aluminium Chloride Raw material	1.717 kg
		4	Phenol Raw material	1.00 kg
		5	4 (4 hydroxy phenyl) 2 butanone Raw materail	0.70 kg

RA may take appropriate action as per the decision of Norms Committee.

4	**Case No.:948/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02405/AM19/	RLA File :07/24/040/00043/AM16/	Lic.No/Date:0710108280 27.05.2015	Defer Date

Decision: Deferred for comments of TE.

5	**Case No.:1063/15/82-ALC4/2018**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/02520/AM19/	RLA File :04/24/040/00046/AM16/	Lic.No/Date:0410160592 27.05.2015	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 3/82-ALC4/2019 dated 05.07.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Phenylepherine Bitartrate	1 kg	1	3-Hydroxy Acetophenone	1.92 kg
		2	Methanol	3.42 kg
		3	L(+)Tartaric Acid	2.00 kg
		4	Methyl Isobutyl Ketone	Not shown in CE certificate
		5	Acetic Anhydride	1.60 kg
		6	Iso Propyl Alcohol	5.17 kg
		7	Caustic soda Flakes	0.46 kg

RA may take appropriate action as per the decision of Norms Committee.

6	**Case No.:950/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02407/AM19/	RLA File :07/24/040/00065/AM16/	Lic.No/Date:0710108316 04.06.2015	Defer Date

Decision: **D**eferred for comments of TE.

7	**Case No.:1064/15/82-ALC4/2018**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/02521/AM19/	RLA File :04/24/040/00055/AM16/	Lic.No/Date:0410160680 16.06.2015	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as 0per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
4-Methyl-5-phenyl-2-oxazolidinone (Racemic Oxazolidinone)	1 kg	1	Propiophenone	2.44 kg
		2	Diethyl Carbonate	1.00 kg
		3	Toluene	5.78 kg
		4	Iso Propyl Alcohol	1.91 kg
		5	Heptane	2.71 kg
		6	Acetone	0.47 kg
		7	Caustic soda Flakes	0.48 kg

RA may take appropriate action as per the decision of Norms Committee.

8	**Case No.:1065/15/82-ALC4/2018**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/02522/AM19/	RLA File :04/24/040/00056/AM16/	Lic.No/Date:0410160689 18.06.2015	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as 0per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
(4S,5R)-(-)-4-Methyl-5-phenyl-2-oxazolidinone (Chiral Oxazolidinone)	1 kg	1	Propiophenone	5.98 kg
		2	Diethyl Carbonate	0.95 kg
		3	Toluene	8.90 kg
		4	Iso Propyl Alcohol	11.22 kg
		5	Heptane	6.82 kg
		6	Methyl Isobutyl Ketone	3.11 kg
		7	Acetone	3.56 kg
		8	Caustic soda Flakes	3.11 kg

RA may take appropriate action as per the decision of Norms Committee.

9	**Case No.:959/15/82-ALC4/2018**	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Withdrawn**
	HQ File :01/82/050/02416/AM19/	RLA File :09/24/040/00222/AM16/	Lic.No/Date:0910062340 16.07.2015	

Decision: RLA, Hyderabad vide e-mail dated 18.07.2019 has informed that the subject advance authorization was issued under Non-Infringing Process and EODC has already been issued.

In view of above, the Committee decided to **withdraw** the case.

10	**Case No.:961/15/82-ALC4/2018**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/02418/AM19/	RLA File :04/24/040/00102/AM16/	Lic.No/Date:0410160849 30.07.2015	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 3/82-ALC4/2019 dated 05.07.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Phenylepherine Bitartrate USP	1 kg	1	3-Hydroxy Acetophenone	1.92 kg
		2	Methanol	3.42 kg
		3	L(+)Tartaric Acid	2.00 kg
		4	Methyl Isobutyl Ketone	Not shown in CE certificate
		5	Acetic Anhydride	1.60 kg
		6	Iso Propyl Alcohol	5.17 kg
		7	Caustic soda Flakes	0.46 kg

RA may take appropriate action as per the decision of Norms Committee.

11	**Case No.:963/15/82-ALC4/2018**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/02420/AM19/	RLA File :04/24/040/00104/AM16/	Lic.No/Date:0410160864 04.08.2015	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 10/82-ALC4/2018 , dated 16.10.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
N-t-Boc-trans-4-hydroxy-L-proline	1 kg	1	Trans-4-hydroxy-l-proline	0.886 kg
		2	Di-tertbutyldicarbonate	1.51 kg
		3	Ethyl Acetate	2.50 kg
		4	Caustic soda Flakes	0.30 kg

RA concerned may take further necessary action as per above decision of NC.

12	**Case No.:966/15/82-ALC4/2018**	Party Name:GRANULES INDIA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/02423/AM19/	RLA File :09/24/040/00303/AM16/	Lic.No/Date:0910062538 27.08.2015	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 2/82-ALC4/2013 , dated 18.04.2013, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Compresso Cotrim 90 (Sulfamethoxazole and Trimethoprim Granules DC)	1 kg	1.	Sulfamethoxazole	0.750 kg
		2.	Trimethoprim	0.150 kg
		3.	Pregelatinised Starch	0.043 kg
		4.	Croscarmellose Sodium	0.040 kg
		5.	Povidone K-30	0.006 kg
		6.	Sodium Lauryl Sulfate	0.001 kg
		7.	Stearic Acid	0.010 kg

RA concerned may take further necessary action as per above decision of NC.

13	**Case No.:486/15/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Withdrawn**
	HQ File :01/82/050/01943/AM19/	RLA File :03/94/040/00250/AM16/	Lic.No/Date:0310798582 31.08.2015	

Decision: RLA, Mumbai vide e-mail dated 07.08.2019 has informed that the subject Advance Authorization has already been redeemed.

In view of above, the Committee decided to **withdraw** the case.

14	**Case No.:969/15/82-ALC4/2018**	Party Name:SOMU SOLVENTS PVT. LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02426/AM19/	RLA File :07/24/040/00175/AM16/	Lic.No/Date:0710108673 02.09.2015	Defer Date

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Bangalore.

15	**Case No.:405/15/82-ALC4/2018**	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01862/AM19/	RLA File :34/24/040/00139/AM16/	Lic.No/Date:3410041522 16.09.2015	Defer Date

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Vadodara.

16	**Case No.:259/15/82-ALC4/2018**	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01716/AM19/	RLA File :08/24/040/00222/AM16/	Lic.No/Date:0810136251 12.10.2015	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Ahmedabad.			

17	**Case No.:322/15/82-ALC4/2018**	Party Name:HESTER BIOSCIENCES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01779/AM19/	RLA File :08/24/040/00270/AM16/	Lic.No/Date:0810136418 02.11.2015	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Ahmedabad.			

18	**Case No.:984/15/82-ALC4/2018**	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/02441/AM19/	RLA File :07/24/040/00287/AM16/	Lic.No/Date:0710109127 03.12.2015	

Decision: The Committee considered case as per agenda and as per earlier decision taken by NC in its 13/82-ALC4/2018 meeting dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Qty.	Sl. No.	Import items	Qty.
SOFOSBUVIR FORM 6(IH GRADE)	1 kg	1	2 DEOXY 2 FLUORO 2 C METHYLURIDINE	0.90 kg

RA concerned may take further necessary action as per above decision of NC

19	**Case No.:1030/15/82-ALC4/2018**	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02487/AM19/	RLA File :29/21/040/00029/AM16/	Lic.No/Date:2910025235 21.12.2015	Defer Date

Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm:

(i) Complete 4E with all technical details chemistry, molecular weight, stoichiometric reaction and % of yield at every stage.
(ii) Central Excise or GST Certificate

20	**Case No.:215/15/82-ALC4/2018**	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/01672/AM19/	RLA File :08/24/040/00132/AM16/	Lic.No/Date:0810136941 05.01.2016	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 10/82-ALC4/2018 , dated 16.10.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
ETHYL TRIPHENYL PHOSPHONIUM CHLORIDE	1 kg	1	TRIPHENYL PHOSPHINE	0.78 kg
		2	ETHYL BROMIDE	0.23 kg

RA concerned may take further necessary action as per above decision of NC.

21	**Case No.:494/15/82-ALC4/2018**	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01951/AM19/	RLA File :03/94/040/00818/AM16/	Lic.No/Date:0310801693 11.01.2016	Defer Date

Decision: Deferred for comments of TE.

22	**Case No.:260/15/82-ALC4/2018**	Party Name:VINNY HEALTHCARE PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01717/AM19/	RLA File :08/24/040/00386/AM16/	Lic.No/Date:0810137198 12.02.2016	Defer Date

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Ahmedabad.

23	**Case No.:218/15/82-ALC4/2018**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Withdrawn**
	HQ File :01/82/050/01675/AM19/	RLA File :09/24/040/00655/AM16/	Lic.No/Date:0910063299 19.02.2016	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. 2/AM20 dated 21.06.2019 (Case No. B-6).

In view of above, the Committee decided to **withdraw** the case.

24	**Case No.:996/15/82-ALC4/2018**	Party Name:RECKITT BENCKISER (INDIA) LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02453/AM19/	RLA File :07/24/040/00374/AM16/	Lic.No/Date:0710109433 23.02.2016	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Bangalore.			

25	**Case No.:1006/15/82-ALC4/2018**	Party Name:STELLENCE PHARMSCIENCE PVT LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02463/AM19/	RLA File :07/24/040/00420/AM16/	Lic.No/Date:0710109590 29.03.2016	Defer Date
	Decision: Deferred for comments of T.E.			

26	**Case No.:219/15/82-ALC4/2018**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Withdrawn**
	HQ File :01/82/050/01676/AM19/	RLA File :09/24/040/00753/AM16/	Lic.No/Date:0910063474 31.03.2016	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. 2/AM20 dated 21.06.2019 (Case No. B-6). In view of above, the Committee decided to **withdraw** the case.			

27	**Case No.:221/15/82-ALC4/2018**	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01678/AM19/	RLA File :08/24/040/00469/AM16/	Lic.No/Date:0810137649 11.04.2016	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Ahmedabad.			

28	**Case No.:274/15/82-ALC4/2018**	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01731/AM19/	RLA File :07/24/040/00034/AM17/	Lic.No/Date:0710109729 27.04.2016	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Bangalore.			

29	**Case No.:222/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01679/AM19/	RLA File :07/24/040/00015/AM17/	Lic.No/Date:0710109746 02.05.2016	Defer Date
	Decision: Deferred for comments of TE.			

30	**Case No.:223/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01680/AM19/	RLA File :07/24/040/00018/AM17/	Lic.No/Date:0710109744 02.05.2016	Defer Date
	Decision: Deferred for comments of TE.			

31	**Case No.:224/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01681/AM19/	RLA File :07/24/040/00019/AM17/	Lic.No/Date:0710109754 03.05.2016	Defer Date
	Decision: Deferred for comments of TE.			

32	**Case No.:286/15/82-ALC4/2018**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01743/AM19/	RLA File :05/24/040/00060/AM17/	Lic.No/Date:0510398453 11.05.2016	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA ,New Delhi.			

33	**Case No.:225/15/82-ALC4/2018**	Party Name:VIVIMED LABS (ALATHUR) PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01682/AM19/	RLA File :04/24/040/00012/AM17/	Lic.No/Date:0410161928 12.05.2016	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 15/82-ALC4/2018 dated 22.03.2019 followed by Final Reminder on 01.08.2019: (i) Drug Manufacturing License of the export product. (ii) Master Batch Formula of the export product. Reply awaited from the firm.			

34	**Case No.:226/15/82-ALC4/2018**	Party Name:STELLENCE PHARMSCIENCE PVT LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/01683/AM19/	RLA File :07/24/040/00040/AM17/	Lic.No/Date:0710109873 26.05.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as 0per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
L-SELENOMETHIONINE	1 kg	1	L-METHIONINE	1.812 kg
		2	SELENIUM METAL POWDER	1.00 kg

RA may take appropriate action as per the decision of Norms Committee.

35	**Case No.:540/15/82-ALC4/2018**	Party Name:SUPRIYA LIFESCIENCE LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Withdrawn**
	HQ File :01/82/050/01997/AM19/	RLA File :03/95/040/00144/AM17/	Lic.No/Date:0310805016 30.05.2016	

Decision: RLA, Mumbai vide e-mail dated 07.08.2019 has informed that the subject Advance Authorization has already been redeemed.

In view of above, the Committee decided to **withdraw** the case.

36	**Case No.:227/15/82-ALC4/2018**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/01684/AM19/	RLA File :09/24/040/00108/AM17/	Lic.No/Date:0910063745 03.06.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as 0per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
RACTOPAMINE HCL	1 kg	1	Amino Acetonitrile Hydrochloride	0.85 kg
		2	Nitromethane	Not shown in the reaction
		3	Methanol	3.36 kg
		4	Acetone	0.47 kg
		5	4-(4-Hydroxy Phenyl)-2-Butanone	0.70 kg
		6	Ethyl Acetate	0.41 kg

RA may take appropriate action as per the decision of Norms Committee.

37	**Case No.:228/15/82-ALC4/2018**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Withdraw**
	HQ File :01/82/050/01685/AM19/	RLA File :09/24/040/00782/AM16/	Lic.No/Date:0910063766 08.06.2016	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. 2/AM20 dated 21.06.2019 (Case No. B-6). In view of above, the Committee decided to **withdraw** the case.			

38	**Case No.:229/15/82-ALC4/2018**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Withdrawn**
	HQ File :01/82/050/01686/AM19/	RLA File :09/24/040/00757/AM16/	Lic.No/Date:0910063767 08.06.2016	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. 2/AM20 dated 21.06.2019 (Case No. B-6). In view of above, the Committee decided to **withdraw** the case.			

39	**Case No.:230/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01687/AM19/	RLA File :07/24/040/00083/AM17/	Lic.No/Date:0710109922 08.06.2016	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Bangalore.			

40	**Case No.:231/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01688/AM19/	RLA File :07/24/040/00082/AM17/	Lic.No/Date:0710109921 08.06.2016	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Bangalore.			

41	**Case No.:501/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01958/AM19/	RLA File :07/24/040/00081/AM17/	Lic.No/Date:0710109926 09.06.2016	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Bangalore.			

42	**Case No.:234/15/82-ALC4/2018**	Party Name:R L FINE CHEM	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01691/AM19/	RLA File :07/24/040/00057/AM17/	Lic.No/Date:0710109991 23.06.2016	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Bangalore.			

43	**Case No.:270/15/82-ALC4/2018**	Party Name:ARKRAY HEALTHCARE PVT.LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01727/AM19/	RLA File :52/24/040/00025/AM17/	Lic.No/Date:5210041960 14.07.2016	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Surat.			

44	**Case No.:477/15/82-ALC4/2018**	Party Name:STELLENCE PHARMSCIENCE PVT LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01934/AM19/	RLA File :07/24/040/00143/AM17/	Lic.No/Date:0710110111 15.07.2016	Defer Date
	Decision: Deferred for comments of TE.			

45	**Case No.:240/15/82-ALC4/2018**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Withdrawn**
	HQ File :01/82/050/01697/AM19/	RLA File :09/24/040/00048/AM17/	Lic.No/Date:0910063941 18.07.2016	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. 2/AM20 dated 21.06.2019 (Case No. B-6). In view of above, the Committee decided to **withdraw** the case.			

46	**Case No.:241/15/82-ALC4/2018**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Withdrawn**
	HQ File :01/82/050/01698/AM19/	RLA File :09/24/040/00036/AM17/	Lic.No/Date:0910063942 18.07.2016	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. 2/AM20 dated 21.06.2019 (Case No. B-6). In view of above, the Committee decided to **withdraw** the case.			

47	**Case No.:243/15/82-ALC4/2018**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Withdrawn**
	HQ File :01/82/050/01700/AM19/	RLA File :09/24/040/00081/AM17/	Lic.No/Date:0910063968 22.07.2016	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. 2/AM20 dated 21.06.2019 (Case No. B-6). In view of above, the Committee decided to **withdraw** the case.			

48	**Case No.:244/15/82-ALC4/2018**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Withdrawn**
	HQ File :01/82/050/01701/AM19/	RLA File :09/24/040/00079/AM17/	Lic.No/Date:0910063969 22.07.2016	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. 2/AM20 dated 21.06.2019 (Case No. B-6). In view of above, the Committee decided to **withdraw** the case.			

49	**Case No.:245/15/82-ALC4/2018**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Withdraw**
	HQ File :01/82/050/01702/AM19/	RLA File :09/24/040/00082/AM17/	Lic.No/Date:0910063970 22.07.2016	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. 2/AM20 dated 21.06.2019 (Case No. B-6). In view of above, the Committee decided to **withdraw** the case.			

50	**Case No.:485/15/82-ALC4/2018**	Party Name:DR. ACHARYA LABORATORIES PVT. LTD.,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/01942/AM19/	RLA File :03/94/040/00376/AM17/	Lic.No/Date:0310807116 12.08.2016	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 2/82-ALC4/2018 dated 16.05.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import Items	Qty.
2-Methoxy-6-chlorotoluene/ 3-Chloro-2-methylanisole CAS No.:3260-88-6	1 kg	1	3-Chloro-2-methylaniline CAS No.: 87-60-5	1.20 kg
		2	Sodium nitrite CAS No.: 7632-00-0	0.587 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:479/15/82-ALC4/2018	Party Name:WINTAC LIMITED,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
HQ File :01/82/050/01936/AM19/	RLA File :07/24/040/00159/AM17/	Lic.No/Date:0710110298 22.08.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Gylcopyrrolate Injection USP 0.2mg/ml 5ml 253640.000 VIALS	253640 Number	1	Gray Westar Rubber Stoppers 20MM S-127 4432/50 GRY B2-42	Relevant as per Packing Policy
Gylcopyrrolate Injection USP 0.2mg/ml 20ml 22572.000 VIALS	22572 Number	1	Gray Westar Rubber Stoppers 20MM S-127 4432/50 GRY B2-42	Relevant as per Packing Policy
Dexamethasone Sodium Phosphate Injection SP 4mg/ml 30ml (20mm) 225000.000 VIALS	225000 Number	1	Gray Westar Rubber Stoppers 20MM S-127 4432/50 GRY B2-42	Relevant as per Packing Policy
Naloxone Hydrochloride Injection USP (0.4mg/ml) 10ml 53412.000 VIALS	53412 Number	1	Dark Grey Bromobutyl Rubber Stopper 20MM V9048 FM457/0	Relevant as per Packing Policy

Note : The above norms are subject to verification of DML by RLA, Bangalolre for the above export products..

RA may take appropriate action as per the decision of Norms Committee

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Case No.:495/15/82-ALC4/2018	Party Name:WINTAC LIMITED,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
HQ File :01/82/050/01952/AM19/	RLA File :07/24/040/00165/AM17/	Lic.No/Date:0710110299 22.08.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Gylcopyrrolate Injection USP 0.2mg/ml 1m 380000.000 VIALS	380000 Number	1	SERUM STOPPER 13MM V9239FM259/0 FLCO 015-110010713	Relevant as per Packing Policy
Gylcopyrrolate Injection USP 0.2mg/ml 2ml 380000.000 VIALS	380000 Number	1	SERUM STOPPER 13MM V9239FM259/0 FLCO 015-110010713	Relevant as per Packing Policy
Dexamethasone Sodium Phosphate Injection USP 10mg/ml 1ml 250000.000 VIALS	250000 Number	1	Gray Westar Rubber Stoppers 13MM V-35 4432/50	Relevant as per Packing Policy

Dexamethasone Sodium Phosphate Injection USP 4mg/ml 1ml 2080000.000 VIALS	2080000 Number	1	Gray Westar Rubber Stoppers 13MM V-35 4432/50	Relevant as per Packing Policy
Dexamethasone Sodium Phosphate Injection USP 4mg/ml 5ml 800000.000 VIALS	800000Number	1	Gray Westar Rubber Stoppers 13MM V-35 4432/50	Relevant as per Packing Policy
Cyanocobalamin Injection USP ,100 mcg/ml 1ml 1000000.000 VIALS	1000000Number	1	Gray Westar Rubber Stoppers 13MM V-35 4432/50	Relevant as per Packing Policy
Naloxone Hydrochloride Injection USP (0.4mg/ml) 1ml 200000.000 VIALS	200000Number	1	Bromobutyl Rubber Stoppers (RFS) 13MM Grey V9024 FM457/0	Relevant as per Packing Policy
Note : The above norms are subject to verification of DML by RLA, Bangalolre for the above export products..				

RA may take appropriate action as per the decision of Norms Committee

53	**Case No.:516/15/82-ALC4/2018**	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01973/AM19/	RLA File :07/24/040/00182/AM17/	Lic.No/Date:0710110335 30.08.2016	Defer Date

Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA Bangalore. Hence, it was decided to issue a Reminder to RLA, Bangalore for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously. Further, it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 2/82-ALC4/2019 dated 21.06.2019, followed by reminder on 01.08.2019:

(i) Approved Composition / DML from the competent authority showing composition of each export product.

In view of above, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish its reply, failing which the case will be rejected.

54	**Case No.:253/15/82-ALC4/2018**	Party Name:ACULIFE HEALTHCARE PRIVATE LIMITED,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Rejected**
	HQ File :01/82/050/01710/AM19/	RLA File :08/24/040/00158/AM17/	Lic.No/Date:0810138644 12.09.2016	

Decision: The Committee considered the case as per agenda and it was observed that one of the import items namely Soyabean Oil having ITC HS – 15079090 comes under Chapter 15 and as per para 4.11 (A) (i) of the FTP 2015-20 , all vegetable / edible oils classified under Chapter 15 of ITC (HS) are ineligible for import on self- declaration basis under para 4.07 of the FTP.

In view of above, the Committee decided to **reject** the case.

55	**Case No.:254/15/82-ALC4/2018**	Party Name:ACULIFE HEALTHCARE PRIVATE LIMITED,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Rejected**
	HQ File :01/82/050/01711/AM19/	RLA File :08/24/040/00159/AM17/	Lic.No/Date:0810138645 12.09.2016	
	Decision: The Committee considered the case as per agenda and it was observed that one of the import items namely Soyabean Oil having ITC HS – 15079090 comes under Chapter 15 and as per para 4.11 (A) (i) of the FTP 2015-20 , all vegetable / edible oils classified under Chapter 15 of ITC (HS) are ineligible for import on self- declaration basis under para 4.07 of the FTP. In view of above, the Committee decided to **reject** the case.			

56	**Case No.:255/15/82-ALC4/2018**	Party Name:ACULIFE HEALTHCARE PRIVATE LIMITED,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Rejected**
	HQ File :01/82/050/01712/AM19/	RLA File :08/24/040/00164/AM17/	Lic.No/Date:0810138646 12.09.2016	
	Decision: The Committee considered the case as per agenda and it was observed that one of the import items namely Soyabean Oil having ITC HS – 15079090 comes under Chapter 15 and as per para 4.11 (A) (i) of the FTP 2015-20 , all vegetable / edible oils classified under Chapter 15 of ITC (HS) are ineligible for import on self- declaration basis under para 4.07 of the FTP. In view of above, the Committee decided to **reject** the case.			

57	**Case No.:646/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02103/AM19/	RLA File :07/24/040/00251/AM17/	Lic.No/Date:0710110596 28.10.2016	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Bangalore.			

58	**Case No.:679/15/82-ALC4/2018**	Party Name:BELOOR BAYIR BIOTECH LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02136/AM19/	RLA File :07/24/040/00273/AM17/	Lic.No/Date:0710110770 09.12.2016	Defer Date
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA Bangalore. Hence, it was decided to issue a Reminder to RLA, Bangalore for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously. Further, it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 2/82-ALC4/2019 dated 21.06.2019, followed by reminder on 01.08.2019: (i) Approved Composition / DML from the competent authority showing composition of each export product. In view of above, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish its reply, failing which the case will be rejected.			

59	**Case No.:271/15/82-ALC4/2018**	Party Name:ARKRAY HEALTHCARE PVT.LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01728/AM19/	RLA File :52/24/040/00052/AM17/	Lic.No/Date:5210042097 14.12.2016	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Surat.			

60	**Case No.:680/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02137/AM19/	RLA File :07/24/040/00282/AM17/	Lic.No/Date:0710110805 16.12.2016	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Bangalore.			

61	**Case No.:265/15/82-ALC4/2018**	Party Name:ATUL LIMITED,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01722/AM19/	RLA File :08/24/040/00374/AM17/	Lic.No/Date:0810139395 28.12.2016	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Ahmedabad.			

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Case No.:413/15/82-ALC4/2018	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
HQ File :01/82/050/01870/AM19/	RLA File :34/24/040/00293/AM17/	Lic.No/Date:3410042826 10.01.2017	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 5/82-ALC4/2019 dated 02.08.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Di Methyl Amino Propyl Chloride Hydrochloride-65% Solution in Water (DMPC-65%)	1 kg	1	1-Bromo-3-Chloro Propane	0.72 kg

RA may take appropriate action as per the decision of Norms Committee.

63	**Case No.:414/15/82-ALC4/2018**	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/01871/AM19/	RLA File :34/24/040/00291/AM17/	Lic.No/Date:3410042875 20.01.2017	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2019 , dated 05.07.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
METHYL TRIPHENYL PHOSPHONIUM BROMIDE CAS No.1779-49-3 ASSAY NLT 98%	1 kg	1	TRIPHENYL PHOSPHINE CAS NO: 603-35-0 ASSAY NLT 98%	0.78 kg

RA concerned may take further necessary action as per above decision of NC.

64	**Case No.:992/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02449/AM19/	RLA File :07/24/040/00353/AM17/	Lic.No/Date:0710111032 27.01.2017	Defer Date

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Bangalore.

65	**Case No.:993/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/02450/AM19/	RLA File :07/24/040/00351/AM17/	Lic.No/Date:0710111042 31.01.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Glycopyrrolate Injection USP 0.2mg/ml 1mL (3483000 Vials)	3483000 Number	1	SERUM STOPPER 13MM V9239FM259/0 FLCO 015-110010713	Relevant as per Packing Policy
Glycopyrrolate Injection USP 0.2mg/ml 2ml (1451250 Vials)	1451250 Number	1	SERUM STOPPER 13MM V9239FM259/0 FLCO 015-110010713	Relevant as per Packing Policy
Cyanocobalamin Injection USP ,1000 mcg/ml 1mL (6200000 Vials)	6200000 Number	1	Gray Westar Rubber Stoppers 13MM V-35 4432/50	Relevant as per Packing Policy

Note: The above norms are subject to verification of DML by RLA, Bangalolre for the above export products.

RA may take appropriate action as per the decision of Norms Committee

66	**Case No.:994/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/02451/AM19/	RLA File :07/24/040/00352/AM17/	Lic.No/Date:0710111043 31.01.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Glycopyrrolate Injection USP 0.2mg/ml 5ml	812700 Number	1	Gray Westar Rubber Stoppers 20MM S 127 4432/50 GRY B2-42	Relevant as per Packing Policy
Glycopyrrolate Injection USP 0.2mg/ml 20ml	58050 Number	1	Gray Westar Rubber Stoppers 20MM S 127 4432/50 GRY B2-42	Relevant as per Packing Policy

Note: The above norms are subject to verification of DML by RLA, Bangalolre for the above export products.

RA may take appropriate action as per the decision of Norms Committee

67	**Case No.:374/15/82-ALC4/2018**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01831/AM19/	RLA File :09/24/040/00594/AM17/	Lic.No/Date:0910064653 07.02.2017	Defer Date

Decision: Deferred for comments of TE.

68	**Case No.:360/15/82-ALC4/2018**	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/01817/AM19/	RLA File :05/24/040/00565/AM17/	Lic.No/Date:0510401593 09.02.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as 0per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
METHYL PREDNISOLONE	1 kg	1	11 BETA 17 ALPHA DIHYDROXY-6 ALPHA METHYL PREGNA-1, 4-DIENE -3, 20-DIONE	1.313 kg

RA may take appropriate action as per the decision of Norms Committee.

69	**Case No.:995/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02452/AM19/	RLA File :07/24/040/00362/AM17/	Lic.No/Date:0710111117 10.02.2017	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Bangalore.			

70	**Case No.:1001/15/82-ALC4/2018**	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02458/AM19/	RLA File :07/24/040/00374/AM17/	Lic.No/Date:0710111126 14.02.2017	Defer Date
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA Bangalore. Hence, it was decided to issue a Reminder to RLA, Bangalore for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously. Further, it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 2/82-ALC4/2019 dated 21.06.2019, followed by reminder on 01.08.2019: (i) Approved Composition / DML from the competent authority showing composition of each export product. In view of above, the Committee decided to issue **<u>Final Reminder</u>** to firm giving 15 days time to furnish its reply, failing which the case will be rejected.			

71	**Case No.:1002/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02459/AM19/	RLA File :07/24/040/00365/AM17/	Lic.No/Date:0710111160 21.02.2017	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Bangalore.			

72	**Case No.:276/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01733/AM19/	RLA File :05/23/040/00561/AM17/	Lic.No/Date:0510401758 22.02.2017	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA New Delhi.			

73	**Case No.:277/15/82-ALC4/2018**	Party Name:ARKRAY HEALTHCARE PVT.LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01734/AM19/	RLA File :52/24/040/00079/AM17/	Lic.No/Date:5210042190 01.03.2017	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Surat.			

74	**Case No.:1007/15/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02464/AM19/	RLA File :07/24/040/00396/AM17/	Lic.No/Date:0710111261 09.03.2017	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Bangalore.			

75	**Case No.:1020/15/82-ALC4/2018**	Party Name:PREMIER INDUSTRIES	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/02477/AM19/	RLA File :50/24/040/00017/AM17/	Lic.No/Date:5010002343 31.03.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as 0per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
PARACHLORO ORTHO NITRO ANILINE (P.C.O.N.A)	1 kg	1	PARADICHLORO BENZENE(PDCB)	0.894 kg
2,5-DICHLORONITRO BENZENE(2,5-D.C.N.B.)	1 kg	1	PARADICHLORO BENZENE(PDCB)	0.797 kg

RA may take appropriate action as per the decision of Norms Committee.

76	**Case No.:293/15/82-ALC4/2018**	Party Name:ARKRAY HEALTHCARE PVT.LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01750/AM19/	RLA File :52/24/040/00002/AM18/	Lic.No/Date:5210042239 25.04.2017	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Surat.			

77	**Case No.:294/15/82-ALC4/2018**	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01751/AM19/	RLA File :52/24/040/00006/AM18/	Lic.No/Date:5210042249 02.05.2017	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Surat.			

78	**Case No.:282/15/82-ALC4/2018**	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01739/AM19/	RLA File :09/24/040/00067/AM18/	Lic.No/Date:0910065021 11.05.2017	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Hyderabad.			

79	**Case No.:289/15/82-ALC4/2018**	Party Name:ATUL LIMITED,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01746/AM19/	RLA File :08/24/040/00043/AM18/	Lic.No/Date:0810140311 18.05.2017	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Ahmedabad. Further, the Committee considered the case as per online agenda and it was decided to call for following information from the firm: (i) Complete 4E with all technical details i.e chemistry, molecular weight, stoichiometric reaction and % of yield on molar basis at every stage.			

80	**Case No.:392/15/82-ALC4/2018**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01849/AM19/	RLA File :34/24/040/00034/AM18/	Lic.No/Date:3410043214 22.05.2017	Defer Date
	Decision: Deferred for comments of TE.			

81	**Case No.:395/15/82-ALC4/2018**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/01852/AM19/	RLA File :34/24/040/00039/AM18/	Lic.No/Date:3410043212 22.05.2017	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 25/82-ALC4/2012 dated 29.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
G Coat H 110	1 kg	1	Tin Ingots	0.487 kg
		2	Aluminium Grit/Granules	0.060 kg
		3	Butene-1	0.442 kg

RA may take appropriate action as per the decision of Norms Committee.

82	**Case No.:290/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01747/AM19/	RLA File :07/24/040/00052/AM18/	Lic.No/Date:0710111636 23.05.2017	Defer Date

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Bangalore.

83	**Case No.:291/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01748/AM19/	RLA File :07/24/040/00056/AM18/	Lic.No/Date:0710111650 24.05.2017	Defer Date

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Bangalore.

84	**Case No.:296/15/82-ALC4/2018**	Party Name:MICRO LABS LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01753/AM19/	RLA File :07/24/040/00082/AM18/	Lic.No/Date:0710111725 08.06.2017	Defer Date

Decision: Deferred for comments of TE.

85	**Case No.:525/4/82-ALC4/2017**	Party Name:CIPLA LIMITED.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**

	HQ File :01/82/050/00533/AM18/	RLA File :03/94/040/00211/AM18/	Lic.No/Date:0310813980 14.06.2017	Defer Date
	Decision: Deferred for comments of TE.			

86	**Case No.:299/15/82-ALC4/2018**	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/01756/AM19/	RLA File :08/24/040/00094/AM18/	Lic.No/Date:0810140567 28.06.2017	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 5/82-ALC4/2019 dated 02.08.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
AZITHROMYCIN CAPSULES 250MG (EACH CAPSULES CONTAINS NET 250MG AZITHROMYCIN DIHYDRATE PH EUR) (EACH CAPSULES REQUIRED 267.256 MG INCLUDING WASTAGE TOTAL CONTAINS OF IS 105.566 KGS)	1 Number	1	AZITHROMYCIN DIHYDRATE PH EUR	267.256 mg / 250 mg capsule

RA may take appropriate action as per the decision of Norms Committee.

87	**Case No.:300/15/82-ALC4/2018**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01757/AM19/	RLA File :09/24/040/00145/AM18/	Lic.No/Date:0910065229 29.06.2017	Defer Date
	Decision: Deferred for comments of TE.			

88	**Case No.:571/15/82-ALC4/2018**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02028/AM19/	RLA File :09/24/040/00158/AM18/	Lic.No/Date:0910065242 06.07.2017	Defer Date
	Decision: Deferred for comments of TE.			

89	**Case No.:309/15/82-ALC4/2018**	Party Name:DISCOVERY INTERMEDIATES PVT LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01766/AM19/	RLA File :09/24/040/00157/AM18/	Lic.No/Date:0910065252 07.07.2017	Defer Date
	Decision: Deferred for comments of TE.			

90	**Case No.:301/15/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01758/AM19/	RLA File :07/24/040/00111/AM18/	Lic.No/Date:0710111877 13.07.2017	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Bangalore.			

91	**Case No.:5/5/80-ALC2/2018**	Party Name:TEENA LABS LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/80/050/00054/AM19/	RLA File :09/24/040/00182/AM18/	Lic.No/Date:0910065275 17.07.2017	

Decision: The Committee considered case as per agenda and as per earlier decision taken by NC in its 13/82-ALC4/2018 meeting dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Qty.	Sl. No.	Import items	Qty.
PIPERACILLIN AND TAZOBACTOM FOR INJECTION 8:1 USP	1 kg	1	PIPERACILLIN ACID	0.891 kg
		2	TAZOBACTAM ACID	0.109 kg

RA concerned may take further necessary action as per above decision of NC

92	**Case No.:305/15/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01762/AM19/	RLA File :07/24/040/00115/AM18/	Lic.No/Date:0710111888 18.07.2017	
	Decision: Deferred for comments of TE.			

93	**Case No.:306/15/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01763/AM19/	RLA File :07/24/040/00116/AM18/	Lic.No/Date:0710111889 18.07.2017	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Bangalore.			

94	**Case No.:311/15/82-ALC4/2018**	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01768/AM19/	RLA File :08/24/040/00123/AM18/	Lic.No/Date:0810140725 26.07.2017	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Ahmedabad.			

95	**Case No.:402/15/82-ALC4/2018**	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/01859/AM19/	RLA File :34/24/040/00103/AM18/	Lic.No/Date:3410043365 26.07.2017	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2019 , dated 05.07.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
METHYL TRIPHENYL PHOSPHONIUM BROMIDE CAS No. 1779-49-3 ASSAY NLT 98%	1 kg	1	TRIPHENYL PHOSPHINE CAS NO: 603-35-0 ASSAY NLT 98%	0.78 kg

RA concerned may take further necessary action as per above decision of NC.

96	**Case No.:314/15/82-ALC4/2018**	Party Name:WEXFORD LABORATORIES PVT LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01771/AM19/	RLA File :07/24/040/00120/AM18/	Lic.No/Date:0710111992 09.08.2017	Defer Date

Decision: Deferred for comments of TE.

97	**Case No.:315/15/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01772/AM19/	RLA File :07/24/040/00105/AM18/	Lic.No/Date:0710111997 09.08.2017	Defer Date

Decision: Deferred for comments of TE.

98	**Case No.:318/15/82-ALC4/2018**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01775/AM19/	RLA File :09/24/040/00259/AM18/	Lic.No/Date:0910065385 24.08.2017	Defer Date

Decision: Deferred for comments of TE.

99	**Case No.:321/15/82-ALC4/2018**	Party Name:AASHA BIOCHEM	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01778/AM19/	RLA File :10/24/040/00018/AM18/	Lic.No/Date:1010059805 31.08.2017	Defer Date
	Decision: The Committee considered the case as per agenda and it was observed that as per manufacturing process, starting raw material is Fish Oil , i.e., (Squalene Oil 80%), falls under Chapter 1504 and the licence should not be issued under para 4.07 of HBP Vol. I. Hence, it was decided to call the firm for attending Personal Hearing before Norms Committee along with sample of import and export product.			

100	**Case No.:14/5/80-ALC2/2018**	Party Name:TEENA LABS LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/80/050/00063/AM19/	RLA File :09/24/040/00274/AM18/	Lic.No/Date:0910065436 07.09.2017	

Decision: The Committee considered case as per agenda and as per earlier decision taken by NC in its 13/82-ALC4/2018 meeting dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
Piperacillin Sodium and Tazobactam Sodium Sterile (8:1)	1 Kg.	1	Piperacillin Acid	0.891 kg
		2	Tazobactam Acid	0.109 kg

RA concerned may take further necessary action as per above decision of NC

101	**Case No.:483/15/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01940/AM19/	RLA File :07/24/040/00157/AM18/	Lic.No/Date:0710112113 07.09.2017	Defer Date
	Decision: Deferred for comments of TE.			

102	**Case No.:506/15/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01963/AM19/	RLA File :07/24/040/00170/AM18/	Lic.No/Date:0710112139 15.09.2017	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from Bangalore.			

103	**Case No.:515/15/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01972/AM19/	RLA File :07/24/040/00179/AM18/	Lic.No/Date:0710112226 04.10.2017	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from Bangalore.			

104	**Case No.:327/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01784/AM19/	RLA File :05/23/040/00268/AM18/	Lic.No/Date:0510404290 13.10.2017	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA New Delhi..			

105	**Case No.:328/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01785/AM19/	RLA File :05/23/040/00266/AM18/	Lic.No/Date:0510404285 13.10.2017	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA New Delhi.			

106	**Case No.:329/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01786/AM19/	RLA File :05/23/040/00267/AM18/	Lic.No/Date:0510404287 13.10.2017	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA New Delhi.			

107	**Case No.:550/15/82-ALC4/2018**	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02007/AM19/	RLA File :07/24/040/00202/AM18/	Lic.No/Date:0710112366 08.11.2017	Defer Date
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Complete 4E with all technical details i.e chemistry, molecular weight, stoichiometric reaction and % of yield on molar basis at every stage.			

108	**Case No.:583/15/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02040/AM19/	RLA File :07/24/040/00224/AM18/	Lic.No/Date:0710112429 20.11.2017	Defer Date
	Decision: Deferred for comments of TE.			

109	**Case No.:769/15/82-ALC4/2018**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02226/AM19/	RLA File :03/94/040/00657/AM18/	Lic.No/Date:0310817294 24.11.2017	Defer Date
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Complete 4E with all technical details chemistry, molecular weight, stoichiometric reaction and % of yield at every stage.			

110	**Case No.:723/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02180/AM19/	RLA File :09/24/040/00414/AM18/	Lic.No/Date:0910065719 30.11.2017	Defer Date
	Decision: Deferred for comments of TE.			

111	**Case No.:340/15/82-ALC4/2018**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01797/AM19/	RLA File :52/24/040/00051/AM18/	Lic.No/Date:5210042456 15.12.2017	Defer Date
	Decision: Deferred for comments of TE.			

112	**Case No.:411/15/82-ALC4/2018**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/01868/AM19/	RLA File :34/24/040/00262/AM18/	Lic.No/Date:3410043725 21.12.2017	

Decision: The Committee considered case as per agenda and as per earlier decision taken by NC in its 8/82-ALC4/2018 meeting dated 20.09.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Ethyl Aluminium Sesqui Chloride (EASC)	1 kg	1	Aluminium Grit/Granules	0.14 kg

RA may take appropriate action as per the decision of Norms Committee.

113	**Case No.:751/15/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02208/AM19/	RLA File :08/24/040/00266/AM18/	Lic.No/Date:0810141617 27.12.2017	Defer Date
	Decision: Deferred for comments of TE.			

114	**Case No.:66/7/82-ALC4/2019**	Party Name:CIPLA LIMITED.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/00561/AM20/	RLA File :03/94/040/00746/AM18/	Lic.No/Date:0310818041 27.12.2017	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 5/82-ALC4/2019 , dated 02.08.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.
Azelastine Hydrochloride and Fluticasone Nasal Spray / Dymista Nasal Spray (Pack 120MD) pack.	1 Number

Sl. No.	Import items	Qty.
1	Azelastine Hydrochloride	16.44 mg
2	Fluticasone Propionate	6.00 mg
3	140 mcl pumps	Net + 1 %
4	25ml USP type 1 amber glass vial	Net + 1 %
5	Nasal actuator	Net + 1 %

RA concerned may take further necessary action as per above decision of NC.

115	**Case No.:348/15/82-ALC4/2018**	Party Name:ARKRAY HEALTHCARE PVT.LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01805/AM19/	RLA File :52/24/040/00053/AM18/	Lic.No/Date:5210042478 04.01.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Surat.			

116	**Case No.:1021/15/82-ALC4/2018**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02478/AM19/	RLA File :24/24/040/00039/AM18/	Lic.No/Date:2410042334 12.01.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Rajkot.			

117	**Case No.:551/15/82-ALC4/2018**	Party Name:NATURAL HERBS & FORMULATIONS	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Rejected**
	HQ File :01/82/050/02008/AM19/	RLA File :61/24/040/00004/AM18/	Lic.No/Date:6110001484 16.01.2018	
	Decision: The Committee considered the case as per agenda and it was observed that the firm is importing Vitamin E Acetate Oil 98% (200 kg/drum), which is a vitamin and is using it for manufacturing of Vitamin E, which is a non-pharmaceutical product. As per para 4.11 of FTP (2015-20), import of vitamins is allowed only for use in Pharmaceutical Industry. In view of above, the Committee decided to **reject** the case.			

118	**Case No.:819/15/82-ALC4/2018**	Party Name:DHANUKA LABORATORIES LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02276/AM19/	RLA File :05/23/040/00440/AM18/	Lic.No/Date:0510405609 09.02.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA New Delhi.			

119	**Case No.:1009/15/82-ALC4/2018**	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02466/AM19/	RLA File :07/24/040/00305/AM18/	Lic.No/Date:0710112820 13.02.2018	Defer Date
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (ii) Complete 4E with all technical details i.echemistry, molecular weight, stoichiometric reaction and % of yield on molar basis at every stage.			

120	**Case No.:18/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01475/AM19/	RLA File :09/24/040/00635/AM18/	Lic.No/Date:0910066053 12.03.2018	Defer Date
	Decision: Deferred for comments of TE.			

121	**Case No.:357/15/82-ALC4/2018**	Party Name:BIOLOGICAL E LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/01814/AM19/	RLA File :09/24/040/00620/AM18/	Lic.No/Date:0910066049 12.03.2018	

Decision: The Committee considered the case as per agenda and on the basis of written comments furnished by Department of Biotechnology vide Office Memorandum No. BT/IL/05/05382/2013-PID, dated 16.09.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. (per Million vials)
DTP-HEPB-HIB (PENTAVALENT VACCINE) FULLY LIQUID COMBINATION VACCINIE SINGLE DOSE (0.5ML) VIAL, PEDIATRIC DOSE DIPTHERIA, TETANUS, PERTUSSIS, HEPATITIS B RECOMBINANT AND HAEMOPHILUS INFLUENZA TYPE B (HIB) COMBINED VACCINE WITH VACCINE VIAL MONITOR (VVM) (EACH VIAL=0.5ML/SINGLE DOSE)	1 million vials	1	POLYETHYLENE GLYCOL 6000 (MACROGOL)	76.848 kg
		2	AEROSIL 380V (COLLIDAL ANH SILICA)	20.375 kg
		3	GLYCEROL	122.841 litres
		4	POLYSRBATE 20 (TWEEN-20)	7.685 litres
		5	POTASSIUM THYOCYNATE	169.742 grams
		6	TRIS BUFFER	10.216 kg
		7	ALUMINIUM CHLORIDE 6 HYDRATE EXTRA	27.665 kg
		8	YEAST EXTRACT	22.447 kg
		9	DEXTROSE (GLUCOSE)	35.937 kg
		10	L-CYSTINE	0.437 kg
		11	CAS AMINO ACID (TECHNICAL GRADE)	31.758 kg
		12	THIOMERSAL	0.379 kg
		13	SILICON EMULSION	16.5 kg
		14	ADIPIC DIHYDRAZIDE (ADH)	1.686 kg
		15	EDC (N-3-DIMETHYL AMINOPROPYL-NETHYLCARBODIMIDE HCL)	167.545 grams
		16	2-(N-MORPHOLINO) ETHANE SULFONIC ACID (MES)	1.441 kg
		17	CETAVLON	1537 grams
		18	ALUMINIUM PHOSPHATE GEL 2% (ADJU.PHOS 2%)	76.991 kg
		19	L-TYROSINE	0.7841 kg
		20	N Z CASE TT (CASEIN PEPTONE PLUS)	39.12 kg
		21	THIAMINE HYDROCHLORIDE (VITAMIN B1 HCL)	1.14 grams
		22	ETHANOL (ETHYL ALCOHOL)	680.188 litres

	23	GLASS VIALS	1100000 nos.
	24	RUBBER STOPPERS	1095638 nos.
	25	ALUMINIUM CAPS/SEALS	1088334 nos.
	26	HEATMARKER VACCINE VIAL MONITOR (VVM LABELS) LABELS	1086508 nos.
	27	SHIPPING INDICATORS (Q TAG 2 PLUS/VAX ALERT/TEMPERATURE MONITORING DEVICES/DATA LOGGERS)	902 nos.
	28	FILTER & FILTER AIDS	250 nos.

RA concerned may take further necessary action as per above decision of NC.

122	**Case No.:358/15/82-ALC4/2018**	Party Name:BIOLOGICAL E LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01815/AM19/	RLA File :09/24/040/00600/AM18/	Lic.No/Date:0910066050 12.03.2018	Defer Date
	Decision: The Committee considered the case as per agenda and on the basis of written comments furnished by Department of Biotechnology vide Office Memorandum No. BT/IL/05/05382/2013-PID, dated 16.09.2019, it was decided to call for following information from the firm: (i) Justification of wastage claimed alongwith copy of relevant proportions of batch manufacturing record / CA Certificate.			

123	**Case No.:359/15/82-ALC4/2018**	Party Name:BIOLOGICAL E LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01816/AM19/	RLA File :09/24/040/00586/AM18/	Lic.No/Date:0910066051 12.03.2018	Defer Date
	Decision: A copy of application has been forwarded to DBT on 17.07.2019. Deferred for comments of TE.			

124	**Case No.:362/15/82-ALC4/2018**	Party Name:DR. REDDYS LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/01819/AM19/	RLA File :09/24/040/00652/AM18/	Lic.No/Date:0910066082 23.03.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as 0per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Finasteride - (Form III)	1 kg	1	3-Oxo-4-Aza-5-a-androstane-17-b-Carboxylic acid (98%)	1.7647 kg
		2	BSTFA [Bis-(Trimethylsilyl)-Trifluoro Acetamide]	1.47 kg
		3	DDQ[2,3-Dichloro-5, 6-Dicynobenzo Quinine]	0.86 kg
		4	Methylene Chloride	7.50 kg

RA may take appropriate action as per the decision of Norms Committee.

125	**Case No.:67/15/82-ALC4/2018**	Party Name:BIOLOGICAL E LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01524/AM19/	RLA File :09/24/040/00637/AM18/	Lic.No/Date:0910066088 26.03.2018	Defer Date

Decision: A copy of application has been forwarded to DBT on 17.07.2019. Deferred for comments of DBT.

126	**Case No.:1014/15/82-ALC4/2018**	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02471/AM19/	RLA File :07/24/040/00361/AM18/	Lic.No/Date:0710113089 10.04.2018	Defer Date

Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm:

(i) Complete 4E with all technical details i.e chemistry, molecular weight, stoichiometric reaction and % of yield on molar basis at every stage.

127	**Case No.:26/15/82-ALC4/2018**	Party Name:GLAND CHEMICALS PVT LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01483/AM19/	RLA File :09/24/040/00008/AM19/	Lic.No/Date:0910066148 17.04.2018	Defer Date

Decision: Deferred for comments of TE.

128	**Case No.:6/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01463/AM19/	RLA File :09/24/040/00015/AM19/	Lic.No/Date:0910066157 18.04.2018	Defer Date
	Decision: Deferred for comments of TE.			

129	**Case No.:81/15/82-ALC4/2018**	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01538/AM19/	RLA File :34/24/040/00401/AM18/	Lic.No/Date:3410044109 27.04.2018	Defer Date
	Decision: RLA, Vadodara was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application is still awaited from RLA Vadodara. Hence, it was decided to issue a Reminder to RLA, Vadodara for furnishing a copy of 4.07 application of subject Advance Authorization expeditiously. Further, the Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 15/82-ALC4/2018 dated 22.03.2019, followed by Reminder on 01.07.2019 and Final Reminder on 01.08.2019: (i) Complete technical details as per Appendix 4 E alongwith Molecular Weight, percentage of yield and stoichiometric chemical reaction. Reply awaited from the firm.			

130	**Case No.:366/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01823/AM19/	RLA File :07/24/040/00008/AM19/	Lic.No/Date:0710113260 10.05.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Bangalore.			

131	**Case No.:5/7/82-ALC4/2019**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/00500/AM20/	RLA File :07/24/040/00026/AM19/	Lic.No/Date:0710113317 22.05.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as 0per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CALCIUM GLUCONATE - POWDER	120 M.T.	1	CALCIUM GLUCONATE - GRANULAR	120 M.T.

RA may take appropriate action as per the decision of Norms Committee.

132	**Case No.:373/15/82-ALC4/2018**	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01830/AM19/	RLA File :07/24/040/00046/AM19/	Lic.No/Date:0710113330 25.05.2018	Defer Date
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Complete 4E with all technical details i.e chemistry, molecular weight, stoichiometric reaction and % of yield on molar basis at every stage.			

133	**Case No.:376/15/82-ALC4/2018**	Party Name:GRANULES INDIA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01833/AM19/	RLA File :09/24/040/00099/AM19/	Lic.No/Date:0910066295 04.06.2018	Defer Date
	Decision: Deferred for comments of TE.			

134	**Case No.:378/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01835/AM19/	RLA File :05/23/040/00080/AM19/	Lic.No/Date:0510406733 05.06.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA New Delhi.			

135	**Case No.:379/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01836/AM19/	RLA File :05/23/040/00070/AM19/	Lic.No/Date:0510406734 05.06.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA New Delhi			

136	**Case No.:380/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01837/AM19/	RLA File :05/23/040/00022/AM19/	Lic.No/Date:0510406736 05.06.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA New Delhi.			

137	**Case No.:60/15/82-ALC4/2018**	Party Name:ALPHAMED FORMULATIONS P LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01517/AM19/	RLA File :09/24/040/00075/AM19/	Lic.No/Date:0910066310 08.06.2018	Defer Date
	Decision: Deferred for comments of TE.			

138	**Case No.:383/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01840/AM19/	RLA File :05/23/040/00121/AM19/	Lic.No/Date:0510406800 08.06.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA New Delhi.			

139	**Case No.:385/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01842/AM19/	RLA File :05/23/040/00501/AM18/	Lic.No/Date:0510406802 08.06.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA New Delhi.			

140	**Case No.:74/15/82-ALC4/2018**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Withdrawn**
	HQ File :01/82/050/01531/AM19/	RLA File :09/24/040/00624/AM18/	Lic.No/Date:0910066321 11.06.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. 2/AM20 dated 21.06.2019 (Case No. B-6). In view of above, the Committee decided to **withdraw** the case.			

141	**Case No.:386/15/82-ALC4/2018**	Party Name:VIVIMED LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01843/AM19/	RLA File :09/24/040/00107/AM19/	Lic.No/Date:0910066339 14.06.2018	Defer Date
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide e-mail dated 19.07.2019 has furnished its reply. Deferred for comments of TE.			

142	**Case No.:489/15/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/01946/AM19/	RLA File :03/94/040/00244/AM19/	Lic.No/Date:0310821859 21.06.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 5/82-ALC4/2019 , dated 02.08.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Sl. No.	Export Product	Qty.
1.	GLIPIZIDE EXTENDED-RELEASE TABLETS 10 MG. Each tablet contains (i) Glipizide USP- 10 mg (ii) Eastman (TM Cellulose Acetate (CA 398-10NF/EP)- 29.70 mg (iii) Sentry Polyox WSR N80 FP NF- 178.10 mg (iv) Sentry Polyox WSR 303 NF- 100 mg. Net content (i) 125 Kgs (ii) 371.25 Kgs (iii) 2226.25 Kgs (iv) 1250 Kgs.	1 Number
2.	GLIPIZIDE EXTENDED-RELEASE TABLETS 5 MG. Each tablet contains (i) Glipizide USP- 5 mg (ii) Eastman (TM Cellulose Acetate (CA 398-10NF/EP)- 20.40 mg (iii) Sentry Polyox WSR N80 FP NF- 89.05 mg (iv) Sentry Polyox WSR 303 NF- 50 mg. Net content (i) 58.333 Kgs (ii) 238.001 Kgs (iii) 1038.92 Kgs (iv) 583.335 Kgs.	1 Number
3.	GLIPIZIDE EXTENDED-RELEASE TABLETS 2.5 MG. Each tablet contains (i) Glipizide USP- 2.5 mg (ii) Eastman (TM Cellulose Acetate (CA 398-10NF/EP)- 20.40 mg (iii) Sentry Polyox WSR N80 FP NF- 89.05 mg (iv) Sentry Polyox WSR 303 NF- 50 mg. Net content (i) 25 Kgs (ii) 204.001 Kgs (iii) 890.504 Kgs (iv) 500.003 Kgs.	1 Number

Sl. No.	Import Items	For export of 1 Number of Tablet		
		2.5 mg	5.0 mg	10.0 mg
1	GLIPIZIDE USP	2.55 mg	5.10 mg	10.20 mg
2	EASTMAN (TM) CELLULOSE ACETATE (CA 398-10NF/EP)	20.40 mg	20.40 mg	29.70 mg
3	SENTRY POLYOX WSR N80 FP NF	89.05 mg	89.05 mg	178.10 mg
4	SENTRY POLYOX WSR 303 NF	50.00 mg	50.00 mg	100.00 mg

RA concerned may take further necessary action as per above decision of NC.

143	**Case No.:388/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01845/AM19/	RLA File :07/24/040/00063/AM19/	Lic.No/Date:0710113471 22.06.2018	Defer Date

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Bangalore.

144	**Case No.:51/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/01508/AM19/	RLA File :09/24/040/00126/AM19/	Lic.No/Date:0910066386 26.06.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 8/82-ALC4/2018 , dated 31.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
AMPICILLIN TRIHYDRATE	1 kg	1	6-Amino Penicillanic Acid (6-APA)	0.596kg
		2	Penicillin G Amidase (Particle size 250 - 500 micron, Creamish to Brown regularly shaped beads) or (Immobilized Acylase Enzyme) Xinase	0.0018kg
		3	Isopropyl alcohol (IPA)	0.304kg
		4	D(-) Alpha Phenyl Glycine Base (PG Base)	0.417kg
		5	Toluene	0.288kg
		6	Methanol (Methyl Alcohol)	0.692kg

RA concerned may take further necessary action as per above decision of NC.

145	**Case No.:1023/15/82-ALC4/2018**	Party Name:LASENOR INDIA PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/02480/AM19/	RLA File :50/24/040/00008/AM19/	Lic.No/Date:5010002456 27.06.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as 0per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Sunflower Lecithin (Powder)	1 kg	1	Sunflower Lecithin	1 kg

RA may take appropriate action as per the decision of Norms Committee.

146	**Case No.:12/15/82-ALC4/2018**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01469/AM19/	RLA File :09/24/040/00113/AM19/	Lic.No/Date:0910066403 28.06.2018	Defer Date

Decision: Deferred for Comments of TE.

147	**Case No.:1024/15/82-ALC4/2018**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/02481/AM19/	RLA File :24/24/040/00012/AM19/	Lic.No/Date:2410042448 02.07.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 14/82-ALC4/2014 dated 14.02.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
2-(4-((2-oxocyclopentyl)methyl)phenyl)propanoic acid.- case No.68767-14-6	1 kg	1	Methyl 2-oxocyclopentane carboxylate - 10472-24-9	0.727 kg

RA may take appropriate action as per the decision of Norms Committee.

148	**Case No.:417/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01874/AM19/	RLA File :05/23/040/00167/AM19/	Lic.No/Date:0510407069 04.07.2018	Defer Date

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA New Delhi.

149	**Case No.:418/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01875/AM19/	RLA File :05/23/040/00163/AM19/	Lic.No/Date:0510407077 04.07.2018	Defer Date

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA New Delhi.

150	**Case No.:419/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01876/AM19/	RLA File :05/23/040/00164/AM19/	Lic.No/Date:0510407078 04.07.2018	Defer Date

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA New Delhi.

151	**Case No.:57/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/01514/AM19/	RLA File :09/24/040/00161/AM19/	Lic.No/Date:0910066417 04.07.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No.8/82-ALC4/2018 , dated 31.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
AMPICILLIN TRIHYDRATE	1 kg	1	6-Amino Penicillanic Acid (6-APA)	0.596kg
		2	D-Phenyl Glycine Methyl Ester Hydrochloride	0.417kg
		3	Penicillin G Amidase (Particle size 250 - 500 micron, Creamish to Brown regularly shaped beads) or (Immobilized Acylase Enzyme) Xinase	0.0018kg
		4	Isopropyl Alcohol	0.304kg

RA concerned may take further necessary action as per above decision of NC.

152	**Case No.:58/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01515/AM19/	RLA File :09/24/040/00168/AM19/	Lic.No/Date:0910066418 04.07.2018	Defer Date

Decision: Deferred for comments of TE.

153	**Case No.:389/15/82-ALC4/2018**	Party Name:ATUL LIMITED,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01846/AM19/	RLA File :08/24/040/00030/AM19/	Lic.No/Date:0810142955 04.07.2018	Defer Date

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Ahmedabad.

154	**Case No.:617/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02074/AM19/	RLA File :05/23/040/00166/AM19/	Lic.No/Date:0510407070 04.07.2018	Defer Date

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA New Delhi.

155	**Case No.:427/15/82-ALC4/2018**	Party Name:BIOLOGICAL E LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/01884/AM19/	RLA File :09/24/040/00145/AM19/	Lic.No/Date:0910066426 06.07.2018	

Decision: The Committee considered the case as per agenda and on the basis of written comments furnished by Department of Biotechnology vide Office Memorandum No. BT/IL/05/05382/2013-PID, dated 16.09.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. per 100000 doses
ADSORBED TETANUS VACCINE BP/TETANUS TOXOID VACCINE ADSORBED-10ML 20 DOSE (EACH DOSE EQUIVALENT TO 0.5ML & EACH VIAL 20 DOSE)	100000 doses	1	L-CYSTINE	As per SION A-2304
		2	THIOMERSAL	As per SION A-2304
		3	N Z CASE TT (CASEIN PEPTONE PLUS)	As per SION A-2304
		4	L-TYROSINE	As per SION A-2304
		5	ALUMINIUM CHLORIDE 6 HYDRATE EXTRA	As per SION A-2304
		6	TRI SODIUM ORTHO PHOSPHATE	As per SION A-2304
		7	SILICON EMULSION	0.043 kg
		8	GLASS VIALS	As per SION A-2304
		9	RUBBER STOPPERS	As per SION A-2304
		10	ALUMINIUM CAPS/SEALS	As per SION A-2304
		11	SHIPPING INDICATORS (Q-TAGS/VAX ALERT/TEMPERATURE MONITORING DEVICES/COLD CHAIN MONITOR CARD)	As per SION A-2304
		12	V V M LABELS (HEATMARKER VACCINE VIAL MONITOR LABELS)	5005 Nos.
		13	FILTERS & FILTER AIDS	2.5 Nos.

RA concerned may take further necessary action as per above decision of NC.

156	**Case No.:43/15/82-ALC4/2018**	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01500/AM19/	RLA File :09/24/040/00174/AM19/	Lic.No/Date:0910066433 11.07.2018	Defer Date
	Decision: Deferred for comments of TE.			

157	**Case No.:45/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01502/AM19/	RLA File :09/24/040/00185/AM19/	Lic.No/Date:0910066444 11.07.2018	Defer Date
	Decision: Deferred for comments of TE.			

158	**Case No.:46/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01503/AM19/	RLA File :09/24/040/00181/AM19/	Lic.No/Date:0910066442 11.07.2018	Defer Date
	Decision: Deferred for comments of TE.			

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Case No.:47/15/82-ALC4/2018	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
HQ File :01/82/050/01504/AM19/	RLA File :09/24/040/00182/AM19/	Lic.No/Date:0910066443 11.07.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/82-ALC4/2014 dated 16.10.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
CEFUROXIME AXETIL CRYSTALLINE	1 kg	1	7-Aminocephalosporanic acid (7-ACA)	0.769 kg
		2	(Z)-2-Methoxy Imino(Furyl-2-YL) Acetic Acid Ammonium Salt (SMIA)	0.615 kg
		3	Chlorosulfonyl Isocyanate	0.475 kg
		4	Acetone	1.37 kg
		5	Activated Carbon (Carbon Enoanticromos)	0.034 kg
		6	Cyclohexane	1.15 kg
		7	Methylenechloride (MDC)	2.63 kg
		8	Methanol (Methyl Alcohol)	3.75 kg
		9	N,N-Dimethyl Acetamide	4.53 kg

RA may take appropriate action as per the decision of Norms Committee.

160	**Case No.:432/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01889/AM19/	RLA File :05/23/040/00183/AM19/	Lic.No/Date:0510407217 17.07.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA New Delhi.			

161	**Case No.:444/15/82-ALC4/2018**	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01901/AM19/	RLA File :09/24/040/00193/AM19/	Lic.No/Date:0910066488 19.07.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Hyderabad.			

162	**Case No.:446/15/82-ALC4/2018**	Party Name:GRANULES INDIA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01903/AM19/	RLA File :09/24/040/00194/AM19/	Lic.No/Date:0910066498 24.07.2018	Defer Date
	Decision: Deferred for comments of TE.			

163	**Case No.:448/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status:Deferred**
	HQ File :01/82/050/01905/AM19/	RLA File :09/24/040/00200/AM19/	Lic.No/Date:0910066511 24.07.2018	Defer Date
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Ratio of 'Cefuroxime' and 'Povidone' along with relevant Drug Manufacturer's Licence (DML).			

164	**Case No.:454/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01911/AM19/	RLA File :09/24/040/00209/AM19/	Lic.No/Date:0910066526 31.07.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Hyderabad.			

165	**Case No.:642/15/82-ALC4/2018**	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02099/AM19/	RLA File :03/94/040/00300/AM19/	Lic.No/Date:0310822727 31.07.2018	Defer Date
	Decision: Deferred for comments of TE.			

166	**Case No.:460/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01917/AM19/	RLA File :07/24/040/00087/AM19/	Lic.No/Date:0710113686 06.08.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Bangalore.			

167	**Case No.:462/15/82-ALC4/2018**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01919/AM19/	RLA File :09/24/040/00223/AM19/	Lic.No/Date:0910066557 10.08.2018	Defer Date
	Decision: Deferred for comments of TE.			

168	**Case No.:464/15/82-ALC4/2018**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01921/AM19/	RLA File :09/24/040/00175/AM19/	Lic.No/Date:0910066565 13.08.2018	Defer Date
	Decision: Deferred for comments of TE.			

169	**Case No.:537/15/82-ALC4/2018**	Party Name:MEDWISE OVERSEAS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01994/AM19/	RLA File :08/24/040/00141/AM19/	Lic.No/Date:0810143251 13.08.2018	Defer Date
	Decision: Deferred for comments of TE.			

170	**Case No.:470/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01927/AM19/	RLA File :05/23/040/00232/AM19/	Lic.No/Date:0510407550 20.08.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA New Delhi.			

171	**Case No.:471/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01928/AM19/	RLA File :05/23/040/00231/AM19/	Lic.No/Date:0510407551 20.08.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA New Delhi.			

172	**Case No.:472/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01929/AM19/	RLA File :07/24/040/00131/AM19/	Lic.No/Date:0710113733 20.08.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Hyderabad.			

173	**Case No.:474/15/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01931/AM19/	RLA File :07/24/040/00129/AM19/	Lic.No/Date:0710113746 23.08.2018	Defer Date
	Decision: Deferred for Comments of TE.			

174	**Case No.:475/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01932/AM19/	RLA File :07/24/040/00098/AM19/	Lic.No/Date:0710113754 24.08.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Hyderabad.			

175	**Case No.:35/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01492/AM19/	RLA File :09/24/040/00249/AM19/	Lic.No/Date:0910066604 29.08.2018	Defer Date
	Decision: Deferred for Comments of TE.			

176	**Case No.:492/15/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01949/AM19/	RLA File :09/24/040/00245/AM19/	Lic.No/Date:0910066600 29.08.2018	Defer Date
	Decision: Deferred for Comments of TE.			

177	**Case No.:502/15/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01959/AM19/	RLA File :09/24/040/00260/AM19/	Lic.No/Date:0910066621 03.09.2018	Defer Date
	Decision: Deferred for Comments of TE.			

178	**Case No.:44/15/82-ALC4/2018**	Party Name:DISCOVERY LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01501/AM19/	RLA File :09/24/040/00283/AM19/	Lic.No/Date:0910066631 06.09.2018	Defer Date
	Decision: Deferred for Comments of TE.			

179	**Case No.:40/15/82-ALC4/2018**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01497/AM19/	RLA File :09/24/040/00230/AM19/	Lic.No/Date:0910066657 11.09.2018	Defer Date
	Decision: Deferred for Comments of TE.			

180	**Case No.:41/15/82-ALC4/2018**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01498/AM19/	RLA File :09/24/040/00261/AM19/	Lic.No/Date:0910066658 11.09.2018	Defer Date
	Decision: Deferred for Comments of TE.			

181	**Case No.:17/7/82-ALC4/2019**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00512/AM20/	RLA File :07/24/040/00144/AM19/	Lic.No/Date:0710113843 12.09.2018	
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Bangalore.			

182	**Case No.:519/15/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01976/AM19/	RLA File :09/24/040/00288/AM19/	Lic.No/Date:0910066679 18.09.2018	Defer Date
	Decision: Deferred for Comments of TE.			

183	**Case No.:525/15/82-ALC4/2018**	Party Name:SHILPA MEDICARE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01982/AM19/	RLA File :07/24/040/00164/AM19/	Lic.No/Date:0710113890 25.09.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Bangalore.			

184	**Case No.:18/7/82-ALC4/2019**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/00513/AM20/	RLA File :07/24/040/00143/AM19/	Lic.No/Date:0710113896 25.09.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 11/82-ALC4/2018 , dated 15.11.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CALCIUM LACTOBIONATE	1 kg	1.	CALCIUM CARBONATE	0.172 kg
		2.	LACTOSE	1.16 kg
CALCIUM BROMO LACTOBIONATE	1 kg	1.	CALCIUM CARBONATE	0.360 kg
		2.	LACTOSE	1.021 kg
		3.	HYDROBROMIC ACID	0.510 kg
CALCIUM GLUBIONATE	1 kg	1.	CALCIUM CARBONATE	0.259 kg
		2.	LACTOSE	0.829 kg
		3.	CALCIUM GLUCONATE - ORAL GRADE	0.430 kg
LACTOBIONIC ACID	1 kg	1.	CALCIUM CARBONATE	0.234 kg
		2.	LACTOSE	1.58 kg

RA concerned may take further necessary action as per above decision of NC.

185	**Case No.:19/7/82-ALC4/2019**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/00514/AM20/	RLA File :07/24/040/00142/AM19/	Lic.No/Date:0710113895 25.09.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 10/82-ALC4/2018 , dated 13.11.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	CALCIUM LACTATE GLUCONATE	1 kg	1.	CALCIUM GLUCONATE - ORAL GRADE	0.686 kg
			2.	CALCIUM CARBONATE	0.310 kg
			3	LACTIC ACID - ANY GRADE	0.560 kg
2	FERROUS LACTATE	1 kg	1.	LACTIC ACID - ANY GRADE	1.028 kg
3	MAGNESIUM LACTATE	1 kg	1.	LACTIC ACID - ANY GRADE	1.19 kg
4	ZINC LACTATE	1 kg	1.	LACTIC ACID - ANY GRADE	0.990 kg
5	MAGNESIUM LACTATE GLUCONATE	1 kg	1	LACTIC ACID - ANY GRADE	0.390 kg
			2	GLUCONO DELTA LACTONE	0.617 kg
6	CALCIUM LACTATE	1 kg	1	LACTIC ACID – ANY GRADE	0.922 kg
			2	CALCIUM CARBONATE	0.50 kg

RA concerned may take further necessary action as per above decision of NC.

186	**Case No.:534/15/82-ALC4/2018**	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01991/AM19/	RLA File :34/24/040/00184/AM19/	Lic.No/Date:3410044523 26.09.2018	Defer Date

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Vadodara

187	**Case No.:536/15/82-ALC4/2018**	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01993/AM19/	RLA File :34/24/040/00185/AM19/	Lic.No/Date:3410044524 26.09.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA,Vadodara.			

188	**Case No.:612/15/82-ALC4/2018**	Party Name:MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02069/AM19/	RLA File :03/95/040/00560/AM19/	Lic.No/Date:0310824148 03.10.2018	Defer Date
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 3/82-ALC4/2019 dated 05.07..2019, followed by reminder on 02.08.2019 (i) Complete technical details as per Appendix 4E (ii) Catalogue of import item No. 2. . In view of above, the Committee decided to issue **<u>Final Reminder</u>** to firm giving 15 days time to furnish its reply, failing which the case will be rejected.			

189	**Case No.:562/15/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02019/AM19/	RLA File :09/24/040/00302/AM19/	Lic.No/Date:0910066712 04.10.2018	Defer Date
	Decision: Deferred for comments of TE.			

190	**Case No.:563/15/82-ALC4/2018**	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02020/AM19/	RLA File :09/24/040/00318/AM19/	Lic.No/Date:0910066714 04.10.2018	Defer Date
	Decision: Deferred for comments of TE.			

191	**Case No.:565/15/82-ALC4/2018**	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02022/AM19/	RLA File :09/24/040/00319/AM19/	Lic.No/Date:0910066716 04.10.2018	Defer Date
	Decision: Deferred for comments of TE.			

192	**Case No.:567/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02024/AM19/	RLA File :61/24/040/00009/AM19/	Lic.No/Date:6110001546 04.10.2018	Defer Date
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide e-mail dated 09.08.2019 has furnished its reply. Deferred for comments of TE.			

193	**Case No.:569/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02026/AM19/	RLA File :05/23/040/00297/AM19/	Lic.No/Date:0510408024 08.10.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA, New Delhi.			

194	**Case No.:570/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02027/AM19/	RLA File :05/23/040/00295/AM19/	Lic.No/Date:0510408025 08.10.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA New Delhi.			

195	**Case No.:572/15/82-ALC4/2018**	Party Name:A.R. LIFE SCIENCES PVT LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02029/AM19/	RLA File :09/24/040/00309/AM19/	Lic.No/Date:0910066726 08.10.2018	Defer Date
	Decision: Deferred for comments of TE.			

196	**Case No.:578/15/82-ALC4/2018**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/02035/AM19/	RLA File :03/95/040/00679/AM19/	Lic.No/Date:0310824348 10.10.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
1,2,3,4 - TETRAHYDRO - 1- NAPHTHOL (ALPHA TETRALOL)	1 kg	1	SODIUM BOROHYDRIDE	0.566 kg
		2	DICHLOROMETHANE (Methylene Chloride / Methylene Dichloide)	6.00 kg

RA concerned may take further necessary action as per above decision of NC.

197	**Case No.:582/15/82-ALC4/2018**	Party Name:MACSON PRODUCTS	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02039/AM19/	RLA File :52/24/040/00039/AM19/	Lic.No/Date:5210042796 11.10.2018	Defer Date

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Surat.

198	**Case No.:590/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02047/AM19/	RLA File :61/24/040/00011/AM19/	Lic.No/Date:6110001553 11.10.2018	Defer Date

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Dehradun.

199	**Case No.:801/15/82-ALC4/2018**	Party Name:DEEPAK PHENOLICS LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02258/AM19/	RLA File :34/24/040/00230/AM19/	Lic.No/Date:3410044580 11.10.2018	Defer Date

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Vadodara.

200	**Case No.:592/15/82-ALC4/2018**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02049/AM19/	RLA File :09/24/040/00338/AM19/	Lic.No/Date:0910066753 16.10.2018	Defer Date
	Decision: Deferred for comments of TE.			

201	**Case No.:157/15/82-ALC4/2018**	Party Name:VAKS PHARMA PVT.LTD.,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01614/AM19/	RLA File :03/95/040/00732/AM19/	Lic.No/Date:0310824491 17.10.2018	Defer Date
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 3/82-ALC4/2019 dated 05.07.2019, followed by reminder on 02.08.2019: (i) Whether the Soft Gelatin Capsules to be exported are empty or filled. (ii) In case of Filled Capsules, complete details of each type of capsules such as weight of empty capsules, weight of finished goods, their approved composition, wastage claimed etc. is to be furnished. In view of above, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish its reply, failing which the case will be rejected.			

202	**Case No.:174/15/82-ALC4/2018**	Party Name:VITAL LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/01631/AM19/	RLA File :03/95/040/00527/AM19/	Lic.No/Date:0310824501 17.10.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
4-CHLOROBENZHYDRIL PIPERAZINE	1 kg	1	PARACHLORO BENZOPHENONE	1.00 kg
		2	SODIUM BOROHYDRIDE	0.06 kg
		3	PIPERAZINE ANHYDROUS	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

203	**Case No.:178/15/82-ALC4/2018**	Party Name:VITAL LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/01635/AM19/	RLA File :03/95/040/00548/AM19/	Lic.No/Date:0310824502 17.10.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
ACYCLOVIR USP or ACICLOVIR BP / EP	1 kg	1	GUANINE	1.20 kg
		2	2-ACETOXY ETHYL ACETOXY METHYL ETHER or 2-OXA-1,4-BUTANEDIOL DIACETATE	0.90 kg

RA concerned may take further necessary action as per above decision of NC.

204	**Case No.:169/15/82-ALC4/2018**	Party Name:WOCKHARDT LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01626/AM19/	RLA File :03/95/040/00755/AM19/	Lic.No/Date:0310824651 24.10.2018	Defer Date

Decision: Deferred for comments of TE.

205	**Case No.:597/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02054/AM19/	RLA File :09/24/040/00345/AM19/	Lic.No/Date:0910066762 25.10.2018	Defer Date

Decision: Deferred for comments of TE.

206	**Case No.:599/15/82-ALC4/2018**	Party Name:LITMUS ORGANICS P. LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02056/AM19/	RLA File :03/95/040/00747/AM19/	Lic.No/Date:0310824684 25.10.2018	Defer Date

Decision: Deferred for comments of TE.

207	**Case No.:602/15/82-ALC4/2018**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02059/AM19/	RLA File :09/24/040/00229/AM19/	Lic.No/Date:0910066775 26.10.2018	Defer Date
	Decision: Deferred for comments of TE.			

208	**Case No.:603/15/82-ALC4/2018**	Party Name:THERAPIVA PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02060/AM19/	RLA File :09/24/040/00359/AM19/	Lic.No/Date:0910066778 26.10.2018	Defer Date
	Decision: Deferred for comments of TE.			

209	**Case No.:604/15/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02061/AM19/	RLA File :09/24/040/00347/AM19/	Lic.No/Date:0910066780 26.10.2018	Defer Date
	Decision: Deferred for comments of TE.			

210	**Case No.:605/15/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02062/AM19/	RLA File :09/24/040/00354/AM19/	Lic.No/Date:0910066781 26.10.2018	Defer Date
	Decision: Deferred for comments of TE.			

211	**Case No.:608/15/82-ALC4/2018**	Party Name:MACSON PRODUCTS	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02065/AM19/	RLA File :52/24/040/00058/AM19/	Lic.No/Date:5210042821 26.10.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Surat.			

212	**Case No.:164/15/82-ALC4/2018**	Party Name:VN CREATIVE CHEMICALS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/01621/AM19/	RLA File :03/95/040/00692/AM19/	Lic.No/Date:0310824780 29.10.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Tonalid	1 kg	1	D M B-1	0.406 kg
		2	Paracymene	0.648 kg

RA concerned may take further necessary action as per above decision of NC.

213	**Case No.:610/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/02067/AM19/	RLA File :05/23/040/00334/AM19/	Lic.No/Date:0510408268 30.10.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per SION A-3659 or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Cefuroxime Sodium For Injection 750mg. NET Weight of Export Item 432.156 KG	1 Number	1	CEFUROXIME SODIUM RELEVANT BULK DRUG	867.74 mg / vial
Cefuroxime Sodium For Injection 1.5g. NET WEIGHT OF EXPORT ITEM 432.158KG	1 Number	1	CEFUROXIME SODIUM RELEVANT BULK DRUG	1735.48 mg / vial

RA may take appropriate action as per the decision of Norms Committee

214	**Case No.:198/15/82-ALC4/2018**	Party Name:RUMIT LIFECARE	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/01655/AM19/	RLA File :03/95/040/00737/AM19/	Lic.No/Date:0310824932 06.11.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CLOBETASOL PROPIONATE USP	1 kg	1	BETAMETHASONE 17 PROPIONATE	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

215	**Case No.:614/15/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02071/AM19/	RLA File :09/24/040/00360/AM19/	Lic.No/Date:0910066814 08.11.2018	Defer Date

Decision: Deferred for comments of TE.

216	**Case No.:111/15/82-ALC4/2018**	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01568/AM19/	RLA File :03/95/040/00709/AM19/	Lic.No/Date:0310824946 12.11.2018	Defer Date

Decision: Deferred for comments of TE.

217	**Case No.:616/15/82-ALC4/2018**	Party Name:VIVIMED LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02073/AM19/	RLA File :09/24/040/00387/AM19/	Lic.No/Date:0910066821 12.11.2018	Defer Date

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information:

(i) Copy of Master Batch Formula duly authenticated by Quality Control Incharge for each export item showing the net weight of each input in the export items.
(ii) Drug Manufacturing license (DML) of the export product.

218	**Case No.:87/15/82-ALC4/2018**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01544/AM19/	RLA File :34/24/040/00267/AM19/	Lic.No/Date:3410044685 13.11.2018	Defer Date
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Percentage yield on molar basis at every stage.			

219	**Case No.:634/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02091/AM19/	RLA File :09/24/040/00376/AM19/	Lic.No/Date:0910066832 13.11.2018	Defer Date
	Decision: Deferred for comments of TE.			

220

	Case No.:622/15/82-ALC4/2018	Party Name:GLAND PHARMA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/02079/AM19/	RLA File :09/24/040/00373/AM19/	Lic.No/Date:0910066848 14.11.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. per vial
Esmolol Hydrochloride in Sodium Chloride Injection 2000 mg per 100ml (20mg per ml) single dose bags	1 Number	1	Esmolol Hydrochloride	2100 mg
		2	100ml flexible bags	Relevant as per packing policy
		3	Twist off port stoppers	Relevant as per packing policy
Esmolol Hydrochloride in Sodium Chloride Injection 2500 mg per 250ml (10mg per ml) single dose bags	1 Number	1	Esmolol Hydrochloride	2625 mg
		2	250ml flexible bags	Relevant as per packing policy
		3	Twist off port stoppers	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

221	**Case No.:623/15/82-ALC4/2018**	Party Name:VINS BIOPRODUCTS LTD`	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02080/AM19/	RLA File :09/24/040/00363/AM19/	Lic.No/Date:0910066851 14.11.2018	Defer Date
	Decision: A copy of application has been forwarded to DBT on 17.07.2019 for obtaining its comments. Comments awaited from DBT.			

222	**Case No.:627/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02084/AM19/	RLA File :09/24/040/00382/AM19/	Lic.No/Date:0910066853 15.11.2018	Defer Date
	Decision: Deferred for comments of TE.			

223	**Case No.:630/15/82-ALC4/2018**	Party Name:VIVIN DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02087/AM19/	RLA File :09/24/040/00391/AM19/	Lic.No/Date:0910066856 15.11.2018	Defer Date
	Decision: Deferred for comments of TE.			

224

Case No.:631/15/82-ALC4/2018	Party Name:VIVIN DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
HQ File :01/82/050/02088/AM19/	RLA File :09/24/040/00392/AM19/	Lic.No/Date:0910066857 15.11.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 5/82-ALC4/2019 dated 02.08.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
4-AMINO-2-OXO PYRIMIDINYL OXATHIOLANE-2-CARBOXYLIC ACID ISO PROPYL METHYL CYCLO HEXYL ESTER (CEI-II)	1 kg	1	GLYOXYLIC ACID 50%	0.743 kg
		2	2,5 DI HYDROXY 1,4 DITHIANE	0.325 kg
		3	CYTOSINE	0.428 kg
		4	HEXAMETHYL DISILAZANE	0.509 kg
		5	TRIETHYLAMINE	0.034 kg
		6	METHYLENE CHLORIDE	2.63 kg
		7	L-MENTHOL	0.751 kg
		8	TRIPHOSGENE	0.40 kg
		9	TOLUENE	0.50 kg
		10	N-HEXANE	1.13 kg
		11	ETHYL ACETATE	1.00 kg

RA may take appropriate action as per the decision of Norms Committee.

225	**Case No.:2/15/82-ALC4/2018**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01459/AM19/	RLA File :34/24/040/00254/AM19/	Lic.No/Date:3410044710 20.11.2018	Defer Date
	Decision: Deferred for comments of TE.			

226	**Case No.:85/15/82-ALC4/2018**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01542/AM19/	RLA File :34/24/040/00255/AM19/	Lic.No/Date:3410044711 20.11.2018	Defer Date
	Decision: Deferred for comments of TE.			

227	**Case No.:86/15/82-ALC4/2018**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01543/AM19/	RLA File :34/24/040/00256/AM19/	Lic.No/Date:3410044712 20.11.2018	Defer Date
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 3/82-ALC4/2019 dated 05.07.2019, followed by reminder on 02.08.2019 (i) Complete 4E with all technical details including chemistry, molecular weight, stoichiometric reaction and % of yield at every stage In view of above, the Committee decided to issue **<u>Final Reminder</u>** to firm giving 15 days time to furnish its reply, failing which the case will be rejected.			

228	**Case No.:638/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02095/AM19/	RLA File :09/24/040/00386/AM19/	Lic.No/Date:0910066874 20.11.2018	Defer Date
	Decision: Deferred for comments of TE.			

229	**Case No.:639/15/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02096/AM19/	RLA File :08/24/040/00187/AM19/	Lic.No/Date:0810143923 20.11.2018	Defer Date
	Decision: Deferred for comments of TE.			

230	**Case No.:640/15/82-ALC4/2018**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02097/AM19/	RLA File :52/24/040/00064/AM19/	Lic.No/Date:5210042834 20.11.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Surat.			

231	**Case No.:641/15/82-**	Party Name:HONEST BIO-	Meet No/Date:7/82-	**Status:**

	ALC4/2018	VET PVT. LTD	ALC4/2019 06.09.2019	**Deferred**
	HQ File :01/82/050/02098/AM19/	RLA File :08/24/040/00268/AM19/	Lic.No/Date:0810143924 20.11.2018	Defer Date
	Decision: Deferred for comments of TE.			

232	**Case No.:649/15/82-ALC4/2018**	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02106/AM19/	RLA File :03/94/040/00713/AM19/	Lic.No/Date:0310825212 26.11.2018	Defer Date
	Decision: Deferred for comments of TE.			

233	**Case No.:658/15/82-ALC4/2018**	Party Name:ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02115/AM19/	RLA File :03/94/040/00744/AM19/	Lic.No/Date:0310825255 28.11.2018	Defer Date
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 3/82-ALC4/2019 dated 21.06.2019, followed by reminder on 05.07.07.2019, followed by Reminder on 02.08.2019: 1 Export description does not tally with DML. In view of above, the Committee decided to issue **<u>Final Reminder</u>** to firm giving 15 days time to furnish its reply, failing which the case will be rejected.			

234	**Case No.:659/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02116/AM19/	RLA File :09/24/040/00410/AM19/	Lic.No/Date:0910066905 28.11.2018	Defer Date
	Decision: Deferred for comments of TE.			

235	**Case No.:664/15/82-ALC4/2018**	Party Name:SMILAX LABORATORIES LI MITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02121/AM19/	RLA File :09/24/040/00358/AM19/	Lic.No/Date:0910066915 28.11.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Hyderabad.			

236	**Case No.:669/15/82-**	Party Name:VERVE HUMAN	Meet No/Date:7/82-	**Status:**

	ALC4/2018	CARE LABORATORIES	ALC4/2019 06.09.2019	**Deferred**
	HQ File :01/82/050/02126/AM19/	RLA File :61/24/040/00012/AM19/	Lic.No/Date:6110001560 28.11.2018	Defer Date
	Decision: Deferred for comments of TE.			

237	**Case No.:670/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02127/AM19/	RLA File :61/24/040/00013/AM19/	Lic.No/Date:6110001561 28.11.2018	Defer Date
	Decision: Deferred for comments of TE.			

238	**Case No.:671/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02128/AM19/	RLA File :61/24/040/00014/AM19/	Lic.No/Date:6110001562 28.11.2018	Defer Date
	Decision: Deferred for comments of TE.			

239	**Case No.:672/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02129/AM19/	RLA File :61/24/040/00015/AM19/	Lic.No/Date:6110001563 28.11.2018	Defer Date
	Decision: Deferred for comments of TE.			

240	**Case No.:673/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02130/AM19/	RLA File :61/24/040/00018/AM19/	Lic.No/Date:6110001564 28.11.2018	Defer Date
	Decision: Deferred for comments of TE.			

241	**Case No.:674/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02131/AM19/	RLA File :61/24/040/00017/AM19/	Lic.No/Date:6110001565 28.11.2018	Defer Date
	Decision: Deferred for comments of TE.			

242	**Case No.:675/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02132/AM19/	RLA File :61/24/040/00016/AM19/	Lic.No/Date:6110001566 28.11.2018	Defer Date
	Decision: Deferred for comments of TE.			

243	**Case No.:210/15/82-ALC4/2018**	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/01667/AM19/	RLA File :22/24/040/00064/AM19/	Lic.No/Date:2210016020 29.11.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 15/82-ALC4/2019 dated 22.03.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
CEFEPIME FOR INJECTION USP 1.0 GM EACH VIAL CONTAINS: CEFEPIME HYDROCHLORIDE USP EQUIVALENT TO CEFEPIME....1.00 GM CONTAINING CEFEPIME Hcl/L-arginine sterile USP	1 Number	1	CEFEPIME Hcl/L-arginine sterile USP (mixture of CEFEPIME HCL + L-ARGININE STERILE USP)	1.8975 gm / vial

RA concerned may take further necessary action as per above decision of NC.

244	**Case No.:668/15/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02125/AM19/	RLA File :08/24/040/00264/AM19/	Lic.No/Date:0810143988 29.11.2018	Defer Date
	Decision: Deferred for comments of TE.			

245	**Case No.:689/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02146/AM19/	RLA File :09/24/040/00421/AM19/	Lic.No/Date:0910066921 29.11.2018	Defer Date
	Decision: Deferred for comments of TE.			

246	**Case No.:683/15/82-ALC4/2018**	Party Name:NEON LABORATORIES LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/02140/AM19/	RLA File :03/95/040/00873/AM19/	Lic.No/Date:0310825329 30.11.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Drug Formulations Injections (ampoules/ vials upto 10 ML) CISATRACURIUM BESYLATE INJECTION -2MG/ML-10ML. 8000 Nos.of Ampoules--2MG/ML-10ML. Nett content in the export product is160 Gms.	1 Number	1	Relevant Bulk Drug CISATRACURIUM BESYLATE	29.444 mg / 10 ml vial

RA concerned may take further necessary action as per above decision of NC.

247	**Case No.:684/15/82-ALC4/2018**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02141/AM19/	RLA File :09/24/040/00419/AM19/	Lic.No/Date:0910066930 03.12.2018	Defer Date

Decision: Deferred for comments of TE.

248	**Case No.:685/15/82-ALC4/2018**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02142/AM19/	RLA File :09/24/040/00420/AM19/	Lic.No/Date:0910066931 03.12.2018	Defer Date

Decision: Deferred for comments of TE.

249	**Case No.:686/15/82-ALC4/2018**	Party Name:GENESYS BIOLOGICS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/02143/AM19/	RLA File :09/24/040/00427/AM19/	Lic.No/Date:0910066932 03.12.2018	

Decision: The Committee considered the case as per agenda and on the basis of written comments furnished by Department of Biotechnology vide Office Memorandum No. BT/IL/05/002/2019-PID, dated 16.09.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
INSULIN	1 kg	1	KROMASIL BULK PART:KR100-13-C8 100A, 13UM,C8 MEDIA [Chemical item]	1.6 kg
		2	RESIN CM SEPHAROSE FAST FLOW 10L CAT LOG NO:17071905 (CANS CONTAINING EACH 10 LTS) [11 packages].	2.2 litres
		3	RESIN-SOURCE 30S,5L CAT LOG NO.17127304 (CANS CONTAINING EACH 5LTS).[16 packages]	1.6 litres

RA concerned may take further necessary action as per above decision of NC.

250	**Case No.:688/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02145/AM19/	RLA File :05/23/040/00385/AM19/	Lic.No/Date:0510408748 04.12.2018	Defer Date

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA, New Delhi.

251	**Case No.:691/15/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02148/AM19/	RLA File :09/24/040/00423/AM19/	Lic.No/Date:0910066937 04.12.2018	Defer Date

Decision: Deferred for comments of TE.

252	**Case No.:103/15/82-ALC4/2018**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01560/AM19/	RLA File :03/95/040/00851/AM19/	Lic.No/Date:0310825462 05.12.2018	Defer Date
	Decision: Deferred for comments of TE.			

253	**Case No.:140/15/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/01597/AM19/	RLA File :03/95/040/00911/AM19/	Lic.No/Date:0310825441 05.12.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 8/82-ALC4/2019 , dated 20.09.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
COPPER DIBUTYL DITHIOCARBAMATE(CDBC)	1 kg	1	DI-N-BUTYLAMINE(DIBUTYLAMINE)	0.600 kg
		2	CARBON DISULPHIDE	0.360 kg
		3	COPPER SULPHATE	0.443 kg

RA may take appropriate action as per the decision of Norms Committee

254	**Case No.:692/15/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02149/AM19/	RLA File :09/24/040/00424/AM19/	Lic.No/Date:0910066938 05.12.2018	Defer Date
	Decision: Deferred for comments of TE.			

255	**Case No.:696/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02153/AM19/	RLA File :09/24/040/00436/AM19/	Lic.No/Date:0910066944 05.12.2018	Defer Date

Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm:

(i) Complete chemical name of the import item.

256	**Case No.:744/15/82-ALC4/2018**	Party Name:LUPIN LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02201/AM19/	RLA File :03/95/040/00876/AM19/	Lic.No/Date:0310825438 05.12.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Mumbai.			

257	**Case No.:773/15/82-ALC4/2018**	Party Name:LUPIN LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02230/AM19/	RLA File :03/95/040/00902/AM19/	Lic.No/Date:0310825460 05.12.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Mumbai.			

258	**Case No.:186/15/82-ALC4/2018**	Party Name:WOCKHARDT LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01643/AM19/	RLA File :03/95/040/00900/AM19/	Lic.No/Date:0310825487 06.12.2018	Defer Date
	Decision: Deferred for comments of TE.			

259	**Case No.:698/15/82-ALC4/2018**	Party Name:VISION DRUGS PVT LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02155/AM19/	RLA File :09/24/040/00412/AM19/	Lic.No/Date:0910066949 06.12.2018	Defer Date
	Decision: Deferred for comments of TE.			

260	**Case No.:700/15/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02157/AM19/	RLA File :03/94/040/00748/AM19/	Lic.No/Date:0310825472 06.12.2018	Defer Date
	Decision: Deferred for comments of TE.			

261	**Case No.:185/15/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01642/AM19/	RLA File :03/95/040/00925/AM19/	Lic.No/Date:0310825514 07.12.2018	Defer Date
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Complete 4E with all technical details i.e chemistry, molecular weight, stoichiometric reaction and % of yield on molar basis at every stage.			

262	**Case No.:88/15/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01545/AM19/	RLA File :03/94/040/00774/AM19/	Lic.No/Date:0310825559 10.12.2018	Defer Date
	Decision: Deferred for comments of TE.			

263

Case No.:703/15/82-ALC4/2018	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
HQ File :01/82/050/02160/AM19/	RLA File :09/24/040/00413/AM19/	Lic.No/Date:0910066958 10.12.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
LEVOFLOXACIN HEMIHYDRATE	1 kg	1	9,10-DIFLUORO-2,3-DIHYDRO-3-METHYL-7-OXO-(3S)-7H-PYRIDO[1,2,3-DE]-1,4-BENZOXAZINE-6-CARBOXYLIC ACID (LVF 40)	0.857 kg

RA concerned may take further necessary action as per above decision of NC.

264	**Case No.:706/15/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/02163/AM19/	RLA File :03/94/040/00773/AM19/	Lic.No/Date:0310825552 10.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 5/82-ALC4/2019 dated 02.08.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export Product	Qty.
1	GLIPIZIDE EXTENDED RELEASE TABLETS 10 MG.Each tablet contains (i) Glipizide USP- 10 mg (ii) Eastman (TM Cellulose Acetate (CA 398-10NF/EP)- 29.70 mg (iii) Sentry Polyox WSR N80 FP NF- 178.10 mg (iv) Sentry Polyox WSR 303 NF- 100 mg. Net content (i) 201.667 Kgs (ii) 598.951 Kgs (iii) 3591.689 Kgs (iv) 2016.670 Kgs.	1 Number
2	GLIPIZIDE EXTENDED RELEASE TABLETS 5 MG. Each tablet contains (i) Glipizide USP- 5 mg (ii) Eastman (TM Cellulose Acetate (CA 398-10NF/EP)- 20.40 mg (iii) Sentry Polyox WSR N80 FP NF- 89.05 mg (iv) Sentry Polyox WSR 303 NF- 50 mg. Net content (i) 83.334 Kgs (ii) 340.001 Kgs (iii) 1484.170 Kgs (iv) 833.335 Kgs.	1 Number
3	GLIPIZIDE EXTENDED RELEASE TABLETS 2.5 MG. Each tablet contains (i) Glipizide USP- 2.5 mg (ii) Eastman (TM Cellulose Acetate (CA 398-10NF/EP)- 20.40 mg (iii) Sentry Polyox WSR N80 FP NF- 89.05 mg (iv) Sentry Polyox WSR 303 NF- 50 mg. Net content (i) 53.340 Kgs (ii) 435.254 Kgs (iii) 1899.971 Kgs (iv) 1066.800 Kgs.	1 Number

Sl. No.	Import Items	For export of 1 Number of Tablet		
		2.5 mg	5.0 mg	10.0 mg
1	GLIPIZIDE USP	2.55 mg	5.10 mg	10.20 mg
2	EASTMAN (TM) CELLULOSE ACETATE (CA 398-10NF/EP)	20.40 mg	20.40 mg	29.70 mg
3	SENTRY POLYOX WSR N80 FP NF	89.05 mg	89.05 mg	178.10 mg
4	SENTRY POLYOX WSR 303 NF	50.00 mg	50.00 mg	100.00 mg

RA may take appropriate action as per the decision of Norms Committee.

265	**Case No.:715/15/82-ALC4/2018**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02172/AM19/	RLA File :04/24/040/00143/AM19/	Lic.No/Date:0410164962 10.12.2018	Defer Date

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Chennai.

266	**Case No.:139/15/82-ALC4/2018**	Party Name:RUBICON RESEARCH PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01596/AM19/	RLA File :03/95/040/00889/AM19/	Lic.No/Date:0310825587 11.12.2018	Defer Date

Decision: Deferred for comments of TE.

267	**Case No.:711/15/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02168/AM19/	RLA File :09/24/040/00441/AM19/	Lic.No/Date:0910066959 11.12.2018	Defer Date
	Decision: Deferred for comments of TE.			

268	**Case No.:106/15/82-ALC4/2018**	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01563/AM19/	RLA File :34/24/040/00294/AM19/	Lic.No/Date:3410044750 12.12.2018	Defer Date
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 3/82-ALC4/2019 dated 05.07.2019, followed by reminder on 02.08.2019: (i) Complete technical details as per Appendix 4E. In view of above, the Committee decided to issue **<u>Final Reminder</u>** to firm giving 15 days time to furnish its reply, failing which the case will be rejected.			

269	**Case No.:152/15/82-ALC4/2018**	Party Name:PRASOL CHEMICALS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/01609/AM19/	RLA File :03/95/040/00948/AM19/	Lic.No/Date:0310825623 12.12.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
2-METHYL-1,3-PENTADIENE (METHYL-2-PENTADIENE / 2MPD)	1 kg	1	ACETONE	3.32 kg

The above norms are allowed on one time basis and no repeat licence shall be issued.
RA may take appropriate action as per the decision of Norms Committee.

270	**Case No.:189/15/82-ALC4/2018**	Party Name:TATA CHEMICALS LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Transferred**
	HQ File :01/82/050/01646/AM19/	RLA File :03/95/040/00901/AM19/	Lic.No/Date:0310825645 13.12.2018	
	Decision: The Committee considered the case as per agenda and it was observed that the export product – Fossence (Oligofructose / FOS) Powder P 90 / Liquid L95 comes under Food category, not pharmaceutical. In view of above, the Committee decided to **transfer** the case to **NC-VI**.			

271	**Case No.:721/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02178/AM19/	RLA File :61/24/040/00020/AM19/	Lic.No/Date:6110001570 13.12.2018	Defer Date
	Decision: Deferred for comments of TE.			

272	**Case No.:726/15/82-ALC4/2018**	Party Name:NATCO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02183/AM19/	RLA File :09/24/040/00417/AM19/	Lic.No/Date:0910066973 18.12.2018	Defer Date
	Decision: Deferred for comments of TE.			

273	**Case No.:727/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02184/AM19/	RLA File :09/24/040/00443/AM19/	Lic.No/Date:0910066974 18.12.2018	Defer Date
	Decision: Deferred for comments of TE.			

274	**Case No.:732/15/82-ALC4/2018**	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/02189/AM19/	RLA File :03/94/040/00719/AM19/	Lic.No/Date:0310825741 18.12.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
BENZYL PENICILLIN FOR INJECTION (EACH VIAL CONTAINS BENZYL PENICILLIN SODIUM EQ. TO BENZYL PENICILLIN 5000000 I.U.) (3000MG) (NETT CONTENT OF EXEMPTED MATERIAL IS 625.50 KGS EQ. TO 1042.50 BOU)	208500 Number	1	BENZYL PENICILLIN SODIUM RAW MATERIAL	688.05 kg

RA concerned may take further necessary action as per above decision of NC.

275	**Case No.:735/15/82-ALC4/2018**	Party Name:CIPLA LIMITED.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02192/AM19/	RLA File :03/94/040/00753/AM19/	Lic.No/Date:0310825758 18.12.2018	Defer Date
	Decision: Deferred for comments of TE.			

276	**Case No.:736/15/82-ALC4/2018**	Party Name:AMI ORGANICS LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02193/AM19/	RLA File :52/24/040/00068/AM19/	Lic.No/Date:5210042870 18.12.2018	Defer Date
	Decision: Deferred for comments of TE.			

277	**Case No.:99/15/82-ALC4/2018**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01556/AM19/	RLA File :05/24/040/00503/AM19/	Lic.No/Date:0510408988 19.12.2018	Defer Date
	Decision: Deferred for comments of TE.			

278	**Case No.:738/15/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02195/AM19/	RLA File :09/24/040/00460/AM19/	Lic.No/Date:0910066983 19.12.2018	Defer Date
	Decision: Deferred for comments of TE.			

279	**Case No.:1025/15/82-ALC4/2018**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02482/AM19/	RLA File :24/24/040/00044/AM19/	Lic.No/Date:2410042604 19.12.2018	Defer Date
	Decision: Deferred for comments of TE.			

280	**Case No.:742/15/82-ALC4/2018**	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02199/AM19/	RLA File :34/24/040/00295/AM19/	Lic.No/Date:3410044774 20.12.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Vadodara.			

281	**Case No.:743/15/82-ALC4/2018**	Party Name:SHUBHLAXMI INDUSTRIES	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02200/AM19/	RLA File :08/24/040/00267/AM19/	Lic.No/Date:0810144119 20.12.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Ahmedabad.			

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Case No.:745/15/82-ALC4/2018	Party Name:CIPLA LIMITED.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
HQ File :01/82/050/02202/AM19/	RLA File :03/94/040/00782/AM19/	Lic.No/Date:0310825817 20.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 06/82-ALC4/2019 dated 16.08.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import items	Qty.
Budesonide Inhalation Suspension 0.25mg/2ml Budesonide Respules 0.25mg/2ml (Each 2ml contains Budesonide USP 0.25mg)	1 Number	1	Budesonide USP	0.2625 mg / 0.25 mg vial
		2	PURELL PE 1840H GRANULES	Relevant, as per Packing Policy on the net weight of empty respules (Net + 5%)
Budesonide Inhalation Suspension 0.50mg/2ml Budesonide Respules 0.50mg/2ml (Each 2ml contains Budesonide USP 0.50mg)	1 Number	1	Budesonide USP	0.525 mg / 0.50 mg vial
		2	PURELL PE 1840H GRANULES	Relevant, as per Packing Policy on the net weight of empty respules (Net + 5%)
Budesonide Inhalation Suspension 1mg/2ml Budesonide Respules 1mg/2ml (Each 2ml contains Budesonide USP 1mg)	1 Number	1	Budesonide USP	1.05 mg / 1 mg vial
		2	PURELL PE 1840H GRANULES	Relevant, as per Packing Policy on the net weight of empty respules (Net + 5%)

RA concerned may take further necessary action as per above decision of NC.

283	**Case No.:748/15/82-ALC4/2018**	Party Name:SPANSULES FORMULATIONS	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02205/AM19/	RLA File :09/24/040/00418/AM19/	Lic.No/Date:0910066987 20.12.2018	Defer Date
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide e-mail dated 03.09.2019 has furnished its reply. Deferred for comments of TE.			

284	**Case No.:752/15/82-ALC4/2018**	Party Name:ATUL LIMITED,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02209/AM19/	RLA File :08/24/040/00303/AM19/	Lic.No/Date:0810144142 21.12.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA Ahmedabad.			

285	**Case No.:126/15/82-ALC4/2018**	Party Name:POLYGEL INDUSTRIES PVT.LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01583/AM19/	RLA File :03/95/040/00969/AM19/	Lic.No/Date:0310825887 24.12.2018	Defer Date
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 3/82-ALC4/2019 dated 05.07.2019, followed by reminder on 01.08.2019 (i) Exact chemical name of import item No. 2 (ii) Catalogue of import item No. 2. In view of above, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish its reply, failing which the case will be rejected.			

286	**Case No.:925/15/82-ALC4/2018**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02382/AM19/	RLA File :09/24/040/00470/AM19/	Lic.No/Date:0910066998 24.12.2018	Defer Date
	Decision: Deferred for comments of TE.			

287	**Case No.:762/15/82-ALC4/2018**	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/02219/AM19/	RLA File :05/23/040/00403/AM19/	Lic.No/Date:0510409068 26.12.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
1,3 Dibromo 5,5 Dimethyl Hydantoin	1 kg	1	Acetone Cyanohydrin	0.437 kg

RA concerned may take further necessary action as per above decision of NC.

288	**Case No.:767/15/82-ALC4/2018**	Party Name:CIPLA LIMITED.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02224/AM19/	RLA File :03/94/040/00826/AM19/	Lic.No/Date:0310825972 27.12.2018	Defer Date

Decision: Deferred for comments of TE.

289	**Case No.:772/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02229/AM19/	RLA File :09/24/040/00445/AM19/	Lic.No/Date:0910067006 31.12.2018	Defer Date

Decision: Deferred for comments of TE.

290	**Case No.:775/15/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02232/AM19/	RLA File :09/24/040/00482/AM19/	Lic.No/Date:0910067014 31.12.2018	Defer Date

Decision: Deferred for comments of TE.

291	**Case No.:6/7/82-ALC4/2019**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/00501/AM20/	RLA File :07/24/040/00224/AM19/	Lic.No/Date:0710114343 31.12.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CALCIUM GLUCONATE - POWDER	118 M.T.	1	CALCIUM GLUCONATE - GRANULAR	118 M.T.

RA concerned may take further necessary action as per above decision of NC.

292	**Case No.:7/7/82-ALC4/2019**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/00502/AM20/	RLA File :07/24/040/00221/AM19/	Lic.No/Date:0710114344 31.12.2018	

Decision: The Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms as per earlier decision taken by NC in its 4/82-ALC4/2018 meeting dated 19.06.2018 under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export Product	Qty.	Import Items	Qty.
1	MAGNESIUM LACTATE GLUCONATE	1 kg	GLUCONO DELTA LACTONE	0.755 kg
2	ZINC GLUCONATE (Eur.Ph/USP)	1 kg	GLUCONO DELTA LACTONE	0.945 kg
3	MAGNESIUM GLUCONATE (Eur.Ph/USP)	1 kg	GLUCONO DELTA LACTONE	0.945 kg
4	POTASSIUM GLUCONATE (USP)	1 kg	GLUCONO DELTA LACTONE	0.930 kg
5	FERROUS GLUCONATE (BP/EP/USP)	1 kg	GLUCONO DELTA LACTONE	0.887 kg
6	MANGANESE GLUCONATE (Eur.Ph/USP)	1 kg	GLUCONO DELTA LACTONE	0.945 kg
7	CALCIUM MAGNESIUM LACTATE GLUCONATE	1 kg	GLUCONO DELTA LACTONE	0.831 kg

RA may take appropriate action as per the decision of Norms Committee

293	**Case No.:8/7/82-ALC4/2019**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00503/AM20/	RLA File :07/24/040/00223/AM19/	Lic.No/Date:0710114345 31.12.2018	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Bangalore.			

294	**Case No.:9/7/82-ALC4/2019**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00504/AM20/	RLA File :07/24/040/00222/AM19/	Lic.No/Date:0710114346 31.12.2018	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Bangalore.			

295	**Case No.:784/15/82-ALC4/2018**	Party Name:SMS LIFESCIENCES INDIA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02241/AM19/	RLA File :09/24/040/00490/AM19/	Lic.No/Date:0910067021 01.01.2019	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

296	**Case No.:788/15/82-ALC4/2018**	Party Name:MANKIND PHARMA LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02245/AM19/	RLA File :05/24/040/00552/AM19/	Lic.No/Date:0510409149 02.01.2019	Defer Date
	Decision: Deferred for comments of TE.			

297	**Case No.:792/15/82-ALC4/2018**	Party Name:BIOLOGICAL E LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02249/AM19/	RLA File :09/24/040/00479/AM19/	Lic.No/Date:0910067026 03.01.2019	Defer Date
	Decision: A copy of application has been forwarded to DBT on 17.07.2019. Deferred for comments of DBT.			

298	**Case No.:794/15/82-ALC4/2018**	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/02251/AM19/	RLA File :03/94/040/00836/AM19/	Lic.No/Date:0310826132 03.01.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Import item	Qty.
Colistimethate Sodium for Injection BP 1 Million International Units per vial 10ml	1 Number (Vial up to 10ml)	Colistimethate Sodium for Injection BP	96.65mg / vial

RA concerned may take further necessary action as per above decision of NC.

299	**Case No.:796/15/82-ALC4/2018**	Party Name:D.K.BIOPHARMA PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Rejected**
	HQ File :01/82/050/02253/AM19/	RLA File :03/94/040/00842/AM19/	Lic.No/Date:0310826158 04.01.2019	

Decision: The Committee considered the case as per agenda and it was observed that the import item – DETOX FOC-27 Fish Body Oil having ITC HS – 15042010 comes under Chapter 15 and as per para 4.11 (A) (i) of the FTP 2015-20 , all vegetable / edible oils classified under Chapter 15 of ITC (HS) are ineligible for import on self- declaration basis under para 4.07 of the FTP.

In view of above, the Committee decided to **reject** the case.

300	**Case No.:798/15/82-ALC4/2018**	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02255/AM19/	RLA File :09/24/040/00488/AM19/	Lic.No/Date:0910067032 04.01.2019	Defer Date

Decision: Deferred for comments of TE.

301	**Case No.:1072/15/82-ALC4/2018**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02529/AM19/	RLA File :04/24/040/00218/AM19/	Lic.No/Date:0410165065 04.01.2019	Defer Date

Decision: Deferred for comments of TE.

302	**Case No.:109/15/82-ALC4/2018**	Party Name:U SQUARE LIFESCIENCE PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01566/AM19/	RLA File :08/24/040/00329/AM19/	Lic.No/Date:0810144243 07.01.2019	Defer Date
	Decision: Deferred for comments of TE.			

303	**Case No.:202/15/82-ALC4/2018**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/01659/AM19/	RLA File :05/24/040/00554/AM19/	Lic.No/Date:0510409204 07.01.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 8/82-ALC4/2018 , dated 20.09.2019, it was decided to ra tify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Pentoxifylline	1 kg	1	Theobromine	0.84 kg
		2	Chlorohexan-2-One / 6-Chloro-2-Hexanone	0.72 kg
		3	Dimethyl Formamide	0.75 kg
		4	Pottasium Carbonate	0.43 kg
		5	Methanol	0.75 kg
		6	Acticarbone	0.0117 kg

RA concerned may take further necessary action as per above decision of NC.

304	**Case No.:16/7/82-ALC4/2019**	Party Name:GUJARAT ORGANICS LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/00511/AM20/	RLA File :03/94/040/00860/AM19/	Lic.No/Date:0310826216 07.01.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
PARA ANISIC ACID	1 kg	1	Para Hydroxy Benzoic Acid	1.12 kg

RA may take appropriate action as per the decision of Norms Committee.

305	**Case No.:201/15/82-ALC4/2018**	Party Name:RECKITT BENCKISER (INDIA) PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/01658/AM19/	RLA File :05/24/040/00572/AM19/	Lic.No/Date:0510409279 09.01.2019	

Decision: The Committee considered the case as per agenda in the presence of technical experts and after deliberation, it was decided to ratify the adhoc norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty. (mg /tablet)
1	Disprin Cardiocare (ASPIRIN BP 100MG) ACETYL SALICYLIC ACID 100mg Tablet (ASPIRIN)	1 Number	1	SACCHARIN BASE 55Ox	0.300
			2	GLYCINE EP	44.30
			3	TALC EP	1.7
2	DISPRIN,ZA, EXTRA 4X12X16 (ASPIRIN PH.EUR 500MG) ACETYL SALICYLIC ACID 500 mg Tablet (ASPIRIN)	1 Number	1	SACCHARIN BASE 55Ox	7.50
			3	TALC EP	10.00
			4	CITIRIC ACID ANHYDROUS F4020	50.00
			5	CALCIUM CARBONATE EP	150.00
			6	Aluminium Foil	Relevant as per packing policy
3	Disprin, ZA, Extra, 3x12x24 (ASPIRIN PH.EUR 500MG) ACETYL SALICYLIC ACID 500 mg Tablet (ASPIRIN)	1 Number	1	SACCHARIN BASE 55Ox	7.50
			3	TALC EP	10.0 0
			4	CITIRIC ACID ANHYDROUS F4020	50.00
			5	CALCIUM CARBONATE EP	150.00
			6	Aluminium Foil	Relevant as per packing policy
4	DISPRIN,ZA,EXTRA, 3X12X48 (ASPIRIN PH.EUR 500MG) ACETYL SALICYLIC ACID 500 mg Tablet (ASPIRIN)	1 Number	1	SACCHARIN BASE 55Ox	7.50
			3	TALC EP	10.0 0
			4	CITIRIC ACID ANHYDROUS F4020	50.00
			5	CALCIUM CARBONATE EP	150.00
			6	Aluminium Foil	Relevant as per packing policy
5	DISPRIN,ZA,EXTRA, 3X12X48 (ASPIRIN PH.EUR 500MG) ACETYL SALICYLIC ACID 500 mg Tablet (ASPIRIN)	1 Number	1	SACCHARIN BASE 55Ox	7.50
			3	TALC EP	10.0 0
			4	CITIRIC ACID ANHYDROUS F4020	50.00
			5	CALCIUM CARBONATE EP	150.00
			6	Aluminium Foil	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

306	**Case No.:805/15/82-ALC4/2018**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02262/AM19/	RLA File :31/83/040/00157/AM19/	Lic.No/Date:3110067278 09.01.2019	Defer Date
	Decision: Deferred for comments of TE.			

307	**Case No.:123/15/82-ALC4/2018**	Party Name:REYAANSH HEALTHCARE	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/01580/AM19/	RLA File :03/95/040/01019/AM19/	Lic.No/Date:0310826282 10.01.2019	Defer Date
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information: (i) Number of pipettes in each carton (ii) Drug Manufacturing license (DML) of the export product.			

308	**Case No.:809/15/82-ALC4/2018**	Party Name:ATUL LIMITED,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/02266/AM19/	RLA File :08/24/040/00327/AM19/	Lic.No/Date:0810144289 10.01.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Cresyl Glycidyl Ether	1 kg	1	Epichlorohydrin	0.626 kg
		2	Ortho Cresol	0.725 kg

RA concerned may take further necessary action as per above decision of NC.

309	**Case No.:811/15/82-ALC4/2018**	Party Name:ATUL LIMITED,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02268/AM19/	RLA File :08/24/040/00328/AM19/	Lic.No/Date:0810144290 10.01.2019	Defer Date
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Percentage yield on molar basis at every stage. (ii) Chemical reactions with molecular weights of all the chemicals involved in the reaction.			

310	**Case No.:812/15/82-ALC4/2018**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02269/AM19/	RLA File :31/83/040/00158/AM19/	Lic.No/Date:3110067279 10.01.2019	Defer Date
	Decision: Deferred for comments of TE.			

311	**Case No.:815/15/82-ALC4/2018**	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02272/AM19/	RLA File :03/94/040/00889/AM19/	Lic.No/Date:0310826358 14.01.2019	Defer Date
	Decision: Deferred for comments of TE.			

312	**Case No.:820/15/82-ALC4/2018**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02277/AM19/	RLA File :09/24/040/00508/AM19/	Lic.No/Date:0910067061 16.01.2019	Defer Date
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

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	Case No.:823/15/82-ALC4/2018	Party Name:BRAWN LABORATORIES LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/02280/AM19/	RLA File :05/23/040/00441/AM19/	Lic.No/Date:0510409352 16.01.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 5/82-ALC4/2019dated02.08.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
CEFADROXIL CAPSULES 500 MG (HARD GELATIN CAPSULE CONTAINING WHITE CRYSTALLINE POWDER)	1 Number	1	CEFADROXIL MONOHYDRATE USP (WHITE TO OFF WHITE CRYSTALLINE POWDER)	535.244 mg / capsule

RA concerned may take further necessary action as per above decision of NC.

314	**Case No.:1026/15/82-ALC4/2018**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02483/AM19/	RLA File :24/24/040/00049/AM19/	Lic.No/Date:2410042628 16.01.2019	Defer Date
	Decision: Deferred for comments of TE.			

315	**Case No.:829/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02286/AM19/	RLA File :09/24/040/00499/AM19/	Lic.No/Date:0910067071 18.01.2019	Defer Date
	Decision: Deferred for comments of TE.			

316	**Case No.:830/15/82-ALC4/2018**	Party Name:R CHEM (SOMANAHALLI) PVT.LTD,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02287/AM19/	RLA File :09/24/040/00516/AM19/	Lic.No/Date:0910067074 18.01.2019	Defer Date
	Decision: Deferred for comments of TE.			

317	**Case No.:837/15/82-ALC4/2018**	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02294/AM19/	RLA File :03/94/040/00886/AM19/	Lic.No/Date:0310826539 22.01.2019	Defer Date
	Decision: Deferred for comments of TE.			

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Case No.:869/15/82-ALC4/2018	Party Name:ALKALI METALS LTD.,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
HQ File :01/82/050/02326/AM19/	RLA File :09/24/040/00495/AM19/	Lic.No/Date:0910067104 23.01.2019	

Decision: The Committee considered case as per agenda and in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per SION A-1914 or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
SODIUM TERTIARY BUTOXIDE 20% SOLUTION IN THF (SODIUM TERT.BUTYLATE SOL.20% IN TETRAHYDROFURAN	1 kg	1	SODIUM METAL 99% PURE MIN	0.0528 kg
		2	TETRA HYDRO FURAN	0.96 kg
		3	TERTIARY BUTANOL 99.9%	0.1696 kg

RA may take appropriate action as per the decision of Norms Committee

319	**Case No.:842/15/82-ALC4/2018**	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02299/AM19/	RLA File :05/24/040/00602/AM19/	Lic.No/Date:0510409465 24.01.2019	Defer Date
	Decision: Deferred for comments of TE.			

320	**Case No.:212/15/82-ALC4/2018**	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approve d**
	HQ File :01/82/050/01669/AM19/	RLA File :22/24/040/00079/AM19/	Lic.No/Date:2210016070 25.01.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 14/82-ALC4/2018 dated 14.02.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
MEROPENEM 500 MG POWDER FOR SOLUTION FOR INJECTION OR INFUSION EACH VIAL CONTAINS: ACTIVE PHARMACEUTICAL INGREDIENTS : MEROPENEM TRIHYDRATE EQV. TO MEROPENEM ANHYDROUS...500 MG, EXCIPIENTS: ANHYDROUS SODIUM CARBONATE...104 MG, EQUIVALENT TO 45.1MG OF SODIUM	1 Number	1	MEROPENEM AND SODIUM CARBONATE (STERILE BULK)	0.690 gm / 500 mg vial
MEROPENEM 1.0 GM POWDER FOR SOLUTION FOR INJECTION OR INFUSION EACH VIAL CONTAINS: ACTIVE PHARMACEUTICAL INGREDIENTS : MEROPENEM TRIHYDRATE EQV. TO MEROPENEM ANHYDROUS...1000 MG, EXCIPIENTS: ANHYDROUS SODIUM CARBONATE...208 MG, EQUIVALENT TO 90.2 MG OF SODIUM	1 Number	1	MEROPENEM AND SODIUM CARBONATE (STERILE BULK)	1.380 gm / 1 gm vial

RA concerned may take appropriate action as per the decision of Norms Committee.

321	**Case No.:844/15/82-ALC4/2018**	Party Name:KLJ PLASTICIZERS LIMITED.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/02301/AM19/	RLA File :05/23/040/00475/AM19/	Lic.No/Date:0510409477 25.01.2019	

Decision: The Committee considered case as per agenda and in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per SION A-1291 or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DI-BUTYL PHTHALATE (GRADE-M) (DBP-M) (PACKED IN 2554 NOS. OF HM-HDPE DRUMS MADE OF HDPE GRANULES (21,709.000 KGS. WITHOUT WASTAGE)) (EACH DRUM SHALL WEIGHT 8.5 KG AND STORAGE CAPACITY 235.000 KGS.)	1 kg	1	PHTHALIC ANHYDRIDE	0.56 kg
		2	SABUTOL	0.56 kg
		3	HDPE GRANULES (TOTAL WEIGHT = 22,794.450 KGS.)	Relevant as per packing policy

RA may take appropriate action as per the decision of Norms Committee

322	**Case No.:845/15/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02302/AM19/	RLA File :03/94/040/00925/AM19/	Lic.No/Date:0310826640 25.01.2019	

Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm:

(i) Drug Manufacturing License (DML).

323	**Case No.:847/15/82-ALC4/2018**	Party Name:LIRICON TRADING	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02304/AM19/	RLA File :03/95/040/01055/AM19/	Lic.No/Date:0310826653 25.01.2019	Defer Date

Decision: The Committee considered the case as per agenda and it was observed that the information given in the description of export product is incorrect and also the import quantity is not matching with the export product. Hence, the norms could not be work out.

In view of above, the Committee decided to call the firm for Personal Hearing.

324	**Case No.:848/15/82-ALC4/2018**	Party Name:VIVIMED LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02305/AM19/	RLA File :09/24/040/00505/AM19/	Lic.No/Date:0910067112 28.01.2019	Defer Date
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information: (i) Copy of Master Batch Formula duly authenticated by Quality Control Incharge for each export item showing the net weight of each input in the export items. (ii) Drug Manufacturing license (DML) of the export product.			

325	**Case No.:851/15/82-ALC4/2018**	Party Name:SI GROUP - INDIA PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02308/AM19/	RLA File :03/95/040/01108/AM19/	Lic.No/Date:0310826724 30.01.2019	Defer Date
	Decision: Deferred for comments of TE.			

326	**Case No.:853/15/82-ALC4/2018**	Party Name:ALPHAMED FORMULATIONS P LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02310/AM19/	RLA File :09/24/040/00511/AM19/	Lic.No/Date:0910067120 31.01.2019	Defer Date
	Decision: Deferred for comments of TE.			

327	**Case No.:855/15/82-ALC4/2018**	Party Name:SMS LIFESCIENCES INDIA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02312/AM19/	RLA File :09/24/040/00542/AM19/	Lic.No/Date:0910067122 31.01.2019	Defer Date
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

328	**Case No.:861/15/82-ALC4/2018**	Party Name:INNOVARE LABS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02318/AM19/	RLA File :09/24/040/00535/AM19/	Lic.No/Date:0910067125 01.02.2019	Defer Date
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

329	**Case No.:863/15/82-ALC4/2018**	Party Name:JAYANT AGRO ORGANICS LTD.,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02320/AM19/	RLA File :03/94/040/00948/AM19/	Lic.No/Date:0310826798 04.02.2019	Defer Date
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Percentage yield on molar basis at every stage. (ii) Chemical reactions with molecular weights of all the chemicals involved in the reaction.			

330	**Case No.:864/15/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02321/AM19/	RLA File :03/94/040/00944/AM19/	Lic.No/Date:0310826799 04.02.2019	Defer Date
	Decision: Deferred for comments of TE.			

331	**Case No.:870/15/82-ALC4/2018**	Party Name:SHREE BANKEY BEHARI LAL FLAVORS	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02327/AM19/	RLA File :05/24/040/00623/AM19/	Lic.No/Date:0510409585 05.02.2019	Defer Date
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Complete technical details as per Appendix 4E.			

332	**Case No.:873/15/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02330/AM19/	RLA File :08/24/040/00379/AM19/	Lic.No/Date:0810144496 05.02.2019	Defer Date
	Decision: Deferred for comments of TE.			

333	**Case No.:874/15/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02331/AM19/	RLA File :08/24/040/00372/AM19/	Lic.No/Date:0810144497 05.02.2019	Defer Date
	Decision: Deferred for comments of TE.			

334	**Case No.:875/15/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/02332/AM19/	RLA File :08/24/040/00381/AM19/	Lic.No/Date:0810144498 05.02.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2019 , dated 05.07.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

S. No.	Export Product	Qty.
1	LEFLUNOMIDE TABLETS USP 10 MG (ACTIVE INGREDIENT : LEFLUNOMIDE USP - NET WT. 33.599 KGS)	1 Number
2	LEFLUNOMIDE TABLETS USP 20 MG (ACTIVE INGREDIENT : LEFLUNOMIDE USP - NET WT. 139.997 KGS)	1 Number

S.NO.	Import Items	For export of 1 No. **Tablet** (Quantity in mg / tablet)	
		10 mg / tablet	**20 mg / tablet**
1	LEFLUNOMIDE USP	10.2	20.40
2	LACTOSE MONOHYDRATE NF/PH.E (PHARMATOSE 200M)	92.75	82.75
3	CORN STARCH NF (MAIZE STARCH B)	30.00	30.00

RA may take appropriate action as per the decision of Norms Committee.

335	**Case No.:876/15/82-ALC4/2018**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02333/AM19/	RLA File :05/24/040/00634/AM19/	Lic.No/Date:0510409596 05.02.2019	Defer Date

Decision: Deferred for comments of TE.

336	**Case No.:1027/15/82-ALC4/2018**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02484/AM19/	RLA File :24/24/040/00053/AM19/	Lic.No/Date:2410042653 05.02.2019	Defer Date

Decision: Deferred for comments of TE.

337	**Case No.:880/15/82-ALC4/2018**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02337/AM19/	RLA File :31/83/040/00162/AM19/	Lic.No/Date:3110067309 06.02.2019	Defer Date
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Exact chemical name of the export product. (ii) A copy of full set of 4.07 application			

338	**Case No.:881/15/82-ALC4/2018**	Party Name:SHILPA MEDICARE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02338/AM19/	RLA File :07/24/040/00263/AM19/	Lic.No/Date:0710114519 07.02.2019	Defer Date
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Bangalore.			

339	**Case No.:883/15/82-ALC4/2018**	Party Name:MAHESHRAJ CHEMICALS PVT.LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02340/AM19/	RLA File :08/24/040/00374/AM19/	Lic.No/Date:0810144562 08.02.2019	Defer Date
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Ahmedabad.			

340	**Case No.:885/15/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02342/AM19/	RLA File :09/24/040/00538/AM19/	Lic.No/Date:0910067148 08.02.2019	Defer Date
	Decision: Deferred for comments of TE.			

341	**Case No.:887/15/82-ALC4/2018**	Party Name:ENAL DRUGS PVT LTD.,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02344/AM19/	RLA File :09/24/040/00543/AM19/	Lic.No/Date:0910067153 08.02.2019	Defer Date
	Decision: Deferred for comments of TE.			

342	**Case No.:888/15/82-ALC4/2018**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02345/AM19/	RLA File :34/24/040/00333/AM19/	Lic.No/Date:3410044867 08.02.2019	Defer Date
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information: (i) Drug Manufacturing license (DML) of the export product.			

343	**Case No.:891/15/82-ALC4/2018**	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02348/AM19/	RLA File :03/94/040/00970/AM19/	Lic.No/Date:0310826970 11.02.2019	Defer Date
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information: (ii) Copy of Master Batch Formula duly authenticated by Quality Control Incharge for each export item showing the net weight of each input in the export items. (iii) Drug Manufacturing license (DML) of the export product.			

344	**Case No.:892/15/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/02349/AM19/	RLA File :03/94/040/00978/AM19/	Lic.No/Date:0310826971 11.02.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export Product	Qty.	Sl. No.	Import Item	Qty
1	Benzydamine Hydrochloride And Cetylpyridinium Chloride Anti-Inflammatory And Antiseptic Lozenges Sugar Free and all other flavours. Each lozenge contains (i) Benzydamine Hydrochloride-3mg (ii) Cetylpyridinium Chloride- 1.33mg (iii) Isomalt ST-M - 2586mg. Net content (i) 43.796 Kgs (ii) 19.416 Kgs (iii) 37751.835 Kgs	1 Number	1	Benzydamine Hydrochloride	3.06 mg
			2	Cetylpyridinium Chloride	1.33 mg
			3	Isomalt ST-M	2586mg
2	Benzydamine Hydrochloride, 2,4-Dichlorobenzyl Alcohol And Lidocaine Hydrochloride Anaesthetic, Anti-Inflammatory, Anti-Bacterial Lozenges Sugar Free. Each lozenge contains (i) Benzydamine Hydrochloride - 3mg (ii) Isomalt ST-M- 2586mg. Net content (i) 21.898 Kgs. (ii) 18875.897 Kgs.	1 Number	4	Benzydamine Hydrochloride	3.06 mg
			5	Isomalt ST-M	2586 mg
3	Benzydamine Hydrochloride Anti-Inflammatory Lozenges Sugar Free. Each lozenge contains (i) Benzydamine Hydrochloride- 3mg (ii) Isomalt ST-M - 2595mg. Net content (i) 14.234 Kgs. (ii) 12312.05 Kgs.	1 Number	6	Benzydamine Hydrochloride	3.06 mg
			7	Isomalt ST-M	2595 mg
4	Cetylpyridinium Chloride And Bromhexine Hydrochloride Antiseptic Lozenges Sugar Free and all other flavours. Each lozenge contains (i) Cetylpyridinium Chloride - 1.33mg (ii) Isomalt ST-M - 2576mg. Net content (i) 1.873 Kgs. (ii) 3628.141 Kgs.	1 Number	8	Cetylpyridinium Chloride	1.33 mg
			9	Isomalt ST-M	2576 mg
5	Cetylpyridinium Chloride And Benzydamine Hydrochloride Antiseptic Lozenges Suger Free. Each lozenge contains (i) Cetylpyridinium Chloride- 1mg (ii) Isomalt ST-M - 2595mg. Net content (i) 1.408 Kgs (ii) 3654.923 Kgs.	1 Number	10	Cetylpyridinium Chloride	1 mg
			11	Isomalt ST-M	2595 mg

RA may take appropriate action as per the decision of Norms Committee.

345	**Case No.:894/15/82-ALC4/2018**	Party Name:DEEPAK PHENOLICS LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02351/AM19/	RLA File :34/24/040/00328/AM19/	Lic.No/Date:3410044883 12.02.2019	Defer Date
	Decision: Deferred for comments of TE.			

346	**Case No.:899/15/82-ALC4/2018**	Party Name:ATUL LIMITED,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02356/AM19/	RLA File :08/24/040/00371/AM19/	Lic.No/Date:0810144581 12.02.2019	Defer Date
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Complete 4E with all technical details i.e chemistry, molecular weight, stoichiometric reaction and % of yield on molar basis at every stage.			

347	**Case No.:896/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02353/AM19/	RLA File :09/24/040/00555/AM19/	Lic.No/Date:0910067168 13.02.2019	Defer Date
	Decision: Deferred for comments of TE.			

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Case No.:897/15/82-ALC4/2018	Party Name:SATYADEVA PHARMACEUTICALS PVT LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
HQ File :01/82/050/02354/AM19/	RLA File :09/24/040/00551/AM19/	Lic.No/Date:0910067170 13.02.2019	

Decision: The Representative of the firm appeared for PH before Norms Committee and explained its case. The Committee after deliberation decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty	Sl. No.	Import Items	Qty
(2S,3S,5S)-2-Amino-3-Hydroxy-5-(1-Tetra hydro pyramid-2-only)-3-Methyl butanoyl) Amino-1,6-diphenyl Hexane-s-pyro glutamate(THP)	1 kg	1	DAH-II	1.13 kg
		2	1,2 DIMETHOXYETHANE	6.74 kg
		3	SODIUM BOROHYDRIDE	0.406 kg
		4	METHANE SULFONIC ACID (OR)METHANESULPHONIC ACID	1.57 kg
		5	ISOPROPYL ALCOHOL	1.27 kg
		6	Triethanolamine (99%)	1.167 kg
		7	N.N-DIMETHYL ACETAMIDE (OR) DIMETHYL ACETAMIDE	1.60 kg
		8	L-VALINE	0.630 kg
		9	MCF (Methyl chloroformate)	1.00 kg
		10	MDC (Methylene Dichloride)	3.25 kg
		11	ACRYLONITRILE	0.30 kg
		12	METHANOL	3.30 kg

		13	METHYL TETR-BUTYL ETHER (OR)TERTIARY BUTYL METHYL ETHER	2.45 kg
		14	N,N-CARBONYL DIMIDAZOLE	0.443 kg
		15	AMMONIUMFORMATE	0.500 kg
		16	DIMETHYL FORMAMIDE	3.95 kg
		17	L-PYROGLUTAMIC ACID	0.295 kg
		18	AMMONIUM CHLORIDE	2.00 kg
		19	PALLADIUM SPONGE (99.95% MIN)	0.001 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:898/15/82-ALC4/2018	Party Name:DR. REDDYS LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
HQ File :01/82/050/02355/AM19/	RLA File :09/24/040/00558/AM19/	Lic.No/Date:0910067171 13.02.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
(S)-N-(1-carboxy-2-methyl-prop-1-yl)-N-pentanoyl-N-[2-(1H-tetrazol-5-yl) biphenyl-4-yl-methyl] amine barium (VLS1)	1 kg	1	N-[(2-Cyanobiphenyl-4-Methyl)] -(L)-Valine Methyl ester HCl	0.785 kg
		2	Methylene Chloride	2.47 kg

RA may take appropriate action as per the decision of Norms Committee

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Case No.:901/15/82-ALC4/2018	Party Name:KUMAR ORGANIC PRODUCTS LIMITED,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
HQ File :01/82/050/02358/AM19/	RLA File :07/24/040/00244/AM19/	Lic.No/Date:0710114543 13.02.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
ZINC PYRITHIONE ASSAY 98%	1 kg	1	2, CHLOROPYRIDINE, ASSAY 85%	0.984 kg

RA concerned may take further necessary action as per above decision of NC.

351	**Case No.:902/15/82-ALC4/2018**	Party Name:INNOVARE LABS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02359/AM19/	RLA File :09/24/040/00549/AM19/	Lic.No/Date:0910067173 14.02.2019	Defer Date
	Decision: Deferred for comments of TE.			

352	**Case No.:903/15/82-ALC4/2018**	Party Name:MATRIX FINE SCIENCES PVT.LTD.,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02360/AM19/	RLA File :03/95/040/01113/AM19/	Lic.No/Date:0310827030 14.02.2019	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai. .			

353	**Case No.:905/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02362/AM19/	RLA File :05/23/040/00508/AM19/	Lic.No/Date:0510409675 15.02.2019	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA, New Delhi.			

354	**Case No.:906/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02363/AM19/	RLA File :05/23/040/00507/AM19/	Lic.No/Date:0510409676 15.02.2019	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA, New Delhi.			

355	**Case No.:907/15/82-ALC4/2018**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02364/AM19/	RLA File :09/24/040/00515/AM19/	Lic.No/Date:0910067181 15.02.2019	Defer Date
	Decision: Deferred for comments of TE.			

356	**Case No.:911/15/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/02368/AM19/	RLA File :03/95/040/01195/AM19/	Lic.No/Date:0310827118 19.02.2019	

Decision: The Committee considered case as per agenda and in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
COPPER DIBUTYL DITHIOCARBAMATE(CDBC)	1 kg	1	DI-N-BUTYLAMINE(DIBUTYLAMINE)	0.600 kg
		2	CARBON DISULPHIDE	0.360 kg
		3	COPPER SULPHATE	0.443 kg

RA may take appropriate action as per the decision of Norms Committee

357	**Case No.:916/15/82-ALC4/2018**	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02373/AM19/	RLA File :09/24/040/00569/AM19/	Lic.No/Date:0910067192 20.02.2019	Defer Date
	Decision: Deferred for comments of TE.			

358	**Case No.:919/15/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02376/AM19/	RLA File :09/24/040/00573/AM19/	Lic.No/Date:0910067198 21.02.2019	Defer Date
	Decision: Deferred for comments of TE.			

359	**Case No.:922/15/82-ALC4/2018**	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02379/AM19/	RLA File :03/94/040/01015/AM19/	Lic.No/Date:0310827201 21.02.2019	Defer Date
	Decision: Deferred for comments of TE.			

360	**Case No.:924/15/82-ALC4/2018**	Party Name:INDO AMINES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02381/AM19/	RLA File :03/94/040/00984/AM19/	Lic.No/Date:0310827206 21.02.2019	Defer Date
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Complete 4E alongwith all technical details i.e chemistry, molecular weight, stoichiometric reaction and % of yield on molar basis at every stage.			

361	**Case No.:927/15/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02384/AM19/	RLA File :09/24/040/00580/AM19/	Lic.No/Date:0910067211 22.02.2019	Defer Date
	Decision: Deferred for comments of TE.			

362	**Case No.:929/15/82-ALC4/2018**	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02386/AM19/	RLA File :03/95/040/01186/AM19/	Lic.No/Date:0310827227 22.02.2019	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

363	**Case No.:931/15/82-ALC4/2018**	Party Name:MEHK CHEMICALS PVT. LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02388/AM19/	RLA File :03/95/040/01227/AM19/	Lic.No/Date:0310827242 22.02.2019	Defer Date
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Complete 4E with all technical details i.e chemistry, molecular weight, stoichiometric reaction and % of yield on molar basis at every stage.			

364	**Case No.:932/15/82-ALC4/2018**	Party Name:MEHK CHEMICALS PVT. LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02389/AM19/	RLA File :03/95/040/01209/AM19/	Lic.No/Date:0310827243 22.02.2019	Defer Date
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Complete 4E with all technical details i.e chemistry, molecular weight, stoichiometric reaction and % of yield on molar basis at every stage.			

365	**Case No.:934/15/82-ALC4/2018**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02391/AM19/	RLA File :34/24/040/00356/AM19/	Lic.No/Date:3410044929 22.02.2019	Defer Date
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide e-mail dated 02.08.2019 has furnished its reply. Deferred for comments of TE.			

366	**Case No.:935/15/82-ALC4/2018**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02392/AM19/	RLA File :34/24/040/00355/AM19/	Lic.No/Date:3410044930 22.02.2019	Defer Date
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide e-mail dated 02.08.2019 has furnished its reply. Deferred for comments of TE.			

367	**Case No.:936/15/82-ALC4/2018**	Party Name:VISION DRUGS PVT LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02393/AM19/	RLA File :09/24/040/00575/AM19/	Lic.No/Date:0910067217 25.02.2019	Defer Date
	Decision: Deferred for comments of TE.			

368	**Case No.:941/15/82-ALC4/2018**	Party Name:AMANTA HEALTHCARE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02398/AM19/	RLA File :08/24/040/00405/AM19/	Lic.No/Date:0810144674 25.02.2019	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Ahmedabad.			

369	**Case No.:1033/15/82-ALC4/2018**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02490/AM19/	RLA File :09/24/040/00591/AM19/	Lic.No/Date:0910067219 26.02.2019	Defer Date
	Decision: Deferred for comments of TE.			

370	**Case No.:1051/15/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02508/AM19/	RLA File :03/95/040/01264/AM19/	Lic.No/Date:0310827302 26.02.2019	Defer Date
	Decision: Deferred for comments of TE.			

371	**Case No.:1038/15/82-ALC4/2018**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02495/AM19/	RLA File :09/24/040/00530/AM19/	Lic.No/Date:0910067224 27.02.2019	Defer Date
	Decision: Deferred for comments of TE.			

372	**Case No.:1039/15/82-ALC4/2018**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02496/AM19/	RLA File :09/24/040/00491/AM19/	Lic.No/Date:0910067225 27.02.2019	Defer Date
	Decision: Deferred for comments of Te.			

373	**Case No.:1041/15/82-ALC4/2018**	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02498/AM19/	RLA File :07/24/040/00276/AM19/	Lic.No/Date:0710114597 27.02.2019	Defer Date
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Complete 4E with all technical details i.e chemistry, molecular weight, stoichiometric reaction and % of yield on molar basis at every stage. (ii) Drug Manufacturing License (DML).			

374	**Case No.:1044/15/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/02501/AM19/	RLA File :08/24/040/00412/AM19/	Lic.No/Date:0810144716 28.02.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82-ALC4/2019 , dated 19.07.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.
SPIRONOLACTONE TABLETS USP 25 MG (ACTIVE INGREDIENT : SPIRONOLACTONE USP - NET WT. 3149.628 KGS)	1 Number
SPIRONOLACTONE TABLETS USP 50 MG (ACTIVE INGREDIENT : SPIRONOLACTONE USP - NET WT. 2729.705 KGS)	1 Number
SPIRONOLACTONE TABLETS USP 100 MG (ACTIVE INGREDIENT : SPIRONOLACTONE USP - NET WT. 2729.410 KGS)	1 Number

Sl. No.	Import items	Qty. in mg per tablet		
		25 mg tablet	50 mg tablet	100 mg tablet
1	SPIRONOLACTONE USP	25.50	51.00	102.00
2	CORN STARCH NF	17.50	35.00	70.00
3	CROSCARMELLOSE SODIUM NF	9.00	18.00	36.00
4	POVIDONE USP	7.50	15.00	30.00
5	MICROCRYSTALLINE CELLULOSE NF 102 (COMPRECEL M102D+)	4.50	9.00	18.00
6	MAGNESIUM STEARATE PH EUR/NF	1.125	2.25	4.50
7	CALCIUM SULPHATE DIHYDRATE NF	86.375	172.75	345.50

RA concerned may take further necessary action as per above decision of NC.

375	**Case No.:1045/15/82-ALC4/2018**	Party Name:SAVA HEALTHCARE LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02502/AM19/	RLA File :31/83/040/00183/AM19/	Lic.No/Date:3110067341 01.03.2019	Defer Date

Decision: Deferred for comments of TE.

376	**Case No.:1046/15/82-ALC4/2018**	Party Name:BIOLOGICAL E LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/02503/AM19/	RLA File :09/24/040/00536/AM19/	Lic.No/Date:0910067234 01.03.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 06/82-ALC4/2019 dated 16.08.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
DAPTOMYCIN FOR INJCTION 500 MG PER VIAL	1 Number	1	DAPTOMYCIN	550 mg / 5 ml vial

RA may take appropriate action as per the decision of Norms Committee

377	**Case No.:1057/15/82-ALC4/2018**	Party Name:CIPLA LIMITED.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/02514/AM19/	RLA File :03/94/040/01019/AM19/	Lic.No/Date:0310827414 01.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

378	**Case No.:10/7/82-ALC4/2019**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/00505/AM20/	RLA File :07/24/040/00293/AM19/	Lic.No/Date:0710114666 15.03.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/AM19 dated 13.11.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	CALCIUM LACTATE GLUCONATE	1 kg	1	CALCIUM GLUCONATE - ORAL GRADE	0.686 kg
			2	CALCIUM CARBONATE	0.310 kg
			3	LACTIC ACID - ANY GRADE	0.560 kg
2	FERROUS LACTATE	1 kg	1	LACTIC ACID - ANY GRADE	1.028 kg
3	MAGNESIUM LACTATE	1 kg	1	LACTIC ACID - ANY GRADE	1.19 kg
4	ZINC LACTATE	1 kg	1	LACTIC ACID - ANY GRADE	0.990 kg
5	MAGNESIUM LACTATE GLUCONATE	1 kg	1	LACTIC ACID - ANY GRADE	0.390 kg
			2	GLUCONO DELTA LACTONE	0.617 kg
6	CALCIUM LACTATE	1 kg	1	LACTIC ACID – ANY GRADE	0.922 kg
			2	CALCIUM CARBONATE	0.50 kg

RA may take appropriate action as per the decision of Norms Committee

379	**Case No.:11/7/82-ALC4/2019**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/00506/AM20/	RLA File :07/24/040/00310/AM19/	Lic.No/Date:0710114740 02.04.2019	

Decision: The Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms as per earlier decision taken by NC in its 4/82-ALC4/2018 meeting dated 19.06.2018 under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export Product	Qty.	Import Product	Qty.
1	MAGNESIUM LACTATE GLUCONATE	1 kg	GLUCONO DELTA LACTONE	0.755 kg
2	ZINC GLUCONATE (Eur.Ph/USP)	1 kg	GLUCONO DELTA LACTONE	0.945 kg
3	MAGNESIUM GLUCONATE (Eur.Ph/USP)	1 kg	GLUCONO DELTA LACTONE	0.945 kg
4	POTASSIUM GLUCONATE (USP)	1 kg	GLUCONO DELTA LACTONE	0.930 kg
5	FERROUS GLUCONATE (BP/EP/USP)	1 kg	GLUCONO DELTA LACTONE	0.887 kg
6	MANGANESE GLUCONATE (Eur.Ph/USP)	1 kg	GLUCONO DELTA LACTONE	0.945 kg
7	CALCIUM MAGNESIUM LACTATE GLUCONATE	1 kg	GLUCONO DELTA LACTONE	0.831 kg

RA may take appropriate action as per the decision of Norms Committee

380	**Case No.:65/7/82-ALC4/2019**	Party Name:CIPLA LIMITED.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/00560/AM20/	RLA File :03/94/040/01150/AM19/	Lic.No/Date:0310828104 02.04.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 06/82-ALC4/2019 dated 16.08.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed in mg/tablet
Telmisartan and Amlodipine Tablets 40/10mg Each uncoated tablets contains : Telmisartan 40 mg Telmisartan 40 mg equivalent to Telmisartan granules 67.36mg/ Amlodipine Besilate equivalent to Amlodipine USP 10mg	1 Number	1	Telmisartan Granules	68.034
		2	Amlodipine Besilate	10.20
Telmisartan and Amlodipine Tablets 80/10mg Each uncoated tablets contains : Telmisartan 80 mg Telmisartan 80 mg equivalent to Telmisartan granules 134.72mg Amlodipine Besilate equivalent to Amlodipine USP 10mg	1 Number	1	Telmisartan Granules	136.067
		2	Amlodipine Besilate	10.20
Telmisartan and Amlodipine Tablets 40/5mg Each uncoated tablets contains : Telmisartan 40 mg Telmisartan 40 mg equivalent to Telmisartan granules 67.36mg Amlodipine Besilate equivalent to Amlodipine USP 5mg	1 Number	1	Telmisartan Granules	68.034
		2	Amlodipine Besilate	5.10
Telmisartan and Amlodipine Tablets 80/5mg Each uncoated tablets contains : Telmisartan 80 mg Telmisartan 80 mg equivalent to Telmisartan granules 134.72mg Amlodipine Besilate equivalent to Amlodipine USP 5mg	1 Number	1	Telmisartan Granules	136.067
		2	Amlodipine Besilate	5.10

RA may take appropriate action as per the decision of Norms Committee.

381	**Case No.:12/7/82-ALC4/2019**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/00507/AM20/	RLA File :07/24/040/00032/AM20/	Lic.No/Date:0710114937 22.05.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/AM19 dated 13.11.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
CALCIUM LACTOBIONATE	1 kg	1.	CALCIUM CARBONATE	0.172 kg
		2.	LACTOSE	1.16 kg
CALCIUM BROMOLACTOBIONATE	1 kg	1.	CALCIUM CARBONATE	0.360 kg
		2.	LACTOSE	1.021 kg
		3.	HYDROBROMIC ACID	0.510 kg
CALCIUM GLUBIONATE	1 kg	1.	LACTOSE	0.515kg
		2.	CALCIUM CARBONATE	0.135 kg
		3.	CALCIUM GLUCONATE - ORAL GRADE	0.444 kg
LACTOBIONIC ACID	1 kg	1.	CALCIUM CARBONATE	0.234 kg
		2.	LACTOSE	1.58 kg

A may take appropriate action as per the decision of Norms Committee

382	**Case No.:64/7/82-ALC4/2019**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00559/AM20/	RLA File :09/24/040/00205/AM20/	Lic.No/Date:0910067793 17.07.2019	Defer Date:

Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.

383	**Case No.:13/7/82-ALC4/2019**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/00508/AM20/	RLA File :07/24/040/00095/AM20/	Lic.No/Date:0710115189 19.07.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 5/82-ALC4/2019 dated 02.08.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import items	Qty.
CALCIUM GLUCONATE (EP FOR INJECTION/JP/USP)	1 kg	1	CALCIUM GLUCONATE	1.09 kg
CALCIUM BOROGLUCONATE	1 kg	1	CALCIUM GLUCONATE	0.946 kg
CALCIUM GLUBIONATE(FOR INJECTION) / CALCIUM GLUBIONATE	1 kg	1	CALCIUM GLUCONATE	0.430 kg

RA may take appropriate action as per the decision of Norms Committee.

384	**Case No.:14/7/82-ALC4/2019**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/00509/AM20/	RLA File :07/24/040/00094/AM20/	Lic.No/Date:0710115192 19.07.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/AM19 dated 13.11.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	CALCIUM LACTATE GLUCONATE	1 kg	1	CALCIUM GLUCONATE - ORAL GRADE	0.686 kg
			2	CALCIUM CARBONATE	0.310 kg
			3	LACTIC ACID - ANY GRADE	0.560 kg
2	FERROUS LACTATE	1 kg	1	LACTIC ACID - ANY GRADE	1.028 kg
3	MAGNESIUM LACTATE	1 kg	1	LACTIC ACID - ANY GRADE	1.19 kg
4	ZINC LACTATE	1 kg	1	LACTIC ACID - ANY GRADE	0.990 kg
5	MAGNESIUM LACTATE GLUCONATE	1 kg	1	LACTIC ACID - ANY GRADE	0.390 kg
			2	GLUCONO DELTA LACTONE	0.617 kg
6	CALCIUM LACTATE	1 kg	1	LACTIC ACID – ANY GRADE	0.922 kg
			2	CALCIUM CARBONATE	0.50 kg

RA may take appropriate action as per the decision of Norms Committee.

385	**Case No.:15/7/82-ALC4/2019**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00510/AM20/	RLA File :07/24/040/00093/AM20/	Lic.No/Date:0710115208 23.07.2019	Defer Date:

Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Bangalore.

386	**Case No.:1/7/82-ALC4/2019**	Party Name:DR. REDDYS LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/00496/AM20/	RLA File :09/24/040/00245/AM20/	Lic.No/Date:0910067873 06.08.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
(S)-N-(1-carboxy-2-methyl-prop-1-yl)-N-pentanoyl-N-[2-(1H-tetrazol-5-yl) biphenyl-4-yl-methyl] amine barium (VLS1)	1 kg	1	N-[(2-Cyanobiphenyl-4-Methyl)] -(L)-Valine Methyl ester HCl	0.785 kg
		2	Methylene Chloride	2.47 kg

RA may take appropriate action as per the decision of Norms Committee

387	**Case No.:2/7/82-ALC4/2019**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00497/AM20/	RLA File :09/24/040/00243/AM20/	Lic.No/Date:0910067876 06.08.2019	Defer Date:

Decision: New Case, deferred for comments of TE.

388	**Case No.:3/7/82-ALC4/2019**	Party Name:CIPLA LIMITED.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/00498/AM20/	RLA File :03/94/040/00350/AM20/	Lic.No/Date:0310830872 07.08.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Budenase AQ 64mcg (120 MD) Each Spray Delivers: Budesonide Ph. Eur 64mcg	283500 Number	1	BUDESONIDE PH EUR	2220.00 gm

RA may take appropriate action as per the decision of Norms Committee

389	**Case No.:4/7/82-ALC4/2019**	Party Name:KEVA FRAGRANCES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00499/AM20/	RLA File :03/94/040/00373/AM20/	Lic.No/Date:0310830887 07.08.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai			

390	**Case No.:20/7/82-ALC4/2019**	Party Name:AMANTA HEALTHCARE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00515/AM20/	RLA File :08/24/040/00146/AM20/	Lic.No/Date:0810145933 08.08.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Ahmedabad.			

391	**Case No.:21/7/82-ALC4/2019**	Party Name:GLENMARK LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00516/AM20/	RLA File :03/94/040/00374/AM20/	Lic.No/Date:0310830914 09.08.2019	Defer Date:
	Decision: New Case, deferred for comments of TE.			

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	Case No.:22/7/82-ALC4/2019	Party Name:GLENMARK LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/00517/AM20/	RLA File :03/94/040/00375/AM20/	Lic.No/Date:0310830915 09.08.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 5/82-ALC4/2019 dated 02.08.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
CILOSTAZOL	1 Kg.	1	5-(4-CHLOROBUTYL)-1-CYCLOHEXYL 1H TETRAZOLE	0.88 kg
		2	6-HYDROXY-2 OXO-1,2,3,4-TETRAHYDROQUINOLINONE	0.59 kg
		3	METHANOL	4.00 litres
		4	TOLUENE	0.30 litres

RA concerned may take further necessary action as per above decision of NC.

393	**Case No.:23/7/82-ALC4/2019**	Party Name:BLISS GVS PHARMA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/00518/AM20/	RLA File :03/94/040/00318/AM20/	Lic.No/Date:0310830933 09.08.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Gsunate-50/ Malavan-50 Artesunate suppositories 50 mg(Net Contain clindamycin phosphate 14.090 Kgs.)	1 Number	1	Artesunate	51.00 mg / 50 gm suppositories
Gsunate-100/Malavan-100 Artesunate suppositories 100 mg(Net Contain clindamycin phosphate 18.780 Kgs.)	1 Number	1	Artesunate	102.00 mg / 100 gm suppositories
Gsunate-200/ Malavan200 Artesunate suppositories 200mg(Net Contain clindamycin phosphate 65.170 Kgs.)	1 Number	1	Artesunate	204.00 mg / 204 gm suppositories

RA may take appropriate action as per the decision of Norms Committee

394	**Case No.:24/7/82-ALC4/2019**	Party Name:CIPLA LIMITED.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/00519/AM20/	RLA File :03/94/040/00383/AM20/	Lic.No/Date:0310830943 13.08.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 5/82-ALC4/2019 dated 02.08.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import items	Qty.
Difluprednate Ophthalmic Emulsion 0.05% Each ml contains : Difluprednate 0.05%, Sorbic acid NF 0.1%	1 Number	1	Difluprednate	0.00255 gm / 5 ml pack

RA concerned may take further necessary action as per above decision of NC.

395	**Case No.:25/7/82-ALC4/2019**	Party Name:UNILINK PHARMA PVT LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00520/AM20/	RLA File :04/24/040/00074/AM20/	Lic.No/Date:0410165953 13.08.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Chennai.			

396	**Case No.:26/7/82-ALC4/2019**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/00521/AM20/	RLA File :03/94/040/00386/AM20/	Lic.No/Date:0310830971 14.08.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 15/82-ALC4/2018 dated 22.03.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
DISODIUM ZINC EDTA Content 15% (+/- 0.5%)	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.685 kg

RA concerned may take further necessary action as per above decision of NC.

397	**Case No.:27/7/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00522/AM20/	RLA File :03/95/040/00364/AM20/	Lic.No/Date:0310830992 14.08.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

398	**Case No.:28/7/82-ALC4/2019**	Party Name:UPL LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00523/AM20/	RLA File :03/95/040/01337/AM19/	Lic.No/Date:0310830995 14.08.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

399	**Case No.:29/7/82-ALC4/2019**	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00524/AM20/	RLA File :03/94/040/00381/AM20/	Lic.No/Date:0310831004 14.08.2019	Defer Date:
	Decision: New Case, deferred for comments of TE.			

400	**Case No.:32/7/82-ALC4/2019**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00527/AM20/	RLA File :52/21/040/00087/AM20/	Lic.No/Date:5210043145 14.08.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Surat.			

401	**Case No.:33/7/82-ALC4/2019**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00528/AM20/	RLA File :52/21/040/00085/AM20/	Lic.No/Date:5210043146 14.08.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Surat.			

402	**Case No.:34/7/82-ALC4/2019**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00529/AM20/	RLA File :52/21/040/00086/AM20/	Lic.No/Date:5210043147 14.08.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Surat.			

403	**Case No.:35/7/82-ALC4/2019**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00530/AM20/	RLA File :52/21/040/00061/AM20/	Lic.No/Date:5210043148 14.08.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Surat.			

404	**Case No.:30/7/82-ALC4/2019**	Party Name:SYNNAT PHARMA PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/00525/AM20/	RLA File :02/24/040/00076/AM20/	Lic.No/Date:0210209378 16.08.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 15/82-ALC4/2018 dated 22.03.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import items	Qty.
Noscapine BP USP Ph.Eur JP CP / Noscapine Hydrochloride BP Ph.Eur	1 kg	1	Noscapine Crude Content 95%	1.10 kg

RA concerned may take further necessary action as per above decision of NC.

405	**Case No.:31/7/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00526/AM20/	RLA File :03/95/040/00365/AM20/	Lic.No/Date:0310831019 16.08.2019	Defer Date:

Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.

406	**Case No.:36/7/82-ALC4/2019**	Party Name:S V LABS PVT LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/00531/AM20/	RLA File :09/24/040/00253/AM20/	Lic.No/Date:0910067890 16.08.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 5/82-ALC4/2019 dated 02.08.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
CYCLOHEXYL ESTER (CEI)	1 kg	1	GLYOXYLIC ACID	0.743 kg
		2	2,5 DI HYDROXY 1,4 DITHIANE (DIOL)	0.325 kg
		3	CYTOSINE	0.428 kg
		4	HEXAMETHYL DISILAZANE (HMDS)	0.698 kg
		5	L(-) MENTHOL	0.751 kg
		6	METHYLENE CHLORIDE STABILIZED WITH AMYLENE 50 PPM (MDC)	2.63 kg
		7	TRIPHOSGENE	0.40 kg

RA may take appropriate action as per the decision of Norms Committee.

407	**Case No.:37/7/82-ALC4/2019**	Party Name:VN CREATIVE CHEMICALS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/00532/AM20/	RLA File :03/95/040/00497/AM20/	Lic.No/Date:0310831036 16.08.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Tonalid	1 kg	1	D M B-1	0.406 kg
		2	Paracymene	0.648 kg

RA concerned may take further necessary action as per above decision of NC.

408	**Case No.:38/7/82-ALC4/2019**	Party Name:FRESENIUS KABI INDIA PRIVATE LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00533/AM20/	RLA File :03/94/040/00397/AM20/	Lic.No/Date:0310831038 16.08.2019	Defer Date:

Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.

409	**Case No.:39/7/82-ALC4/2019**	Party Name:TADIMETY AROMATICS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00534/AM20/	RLA File :07/24/040/00104/AM20/	Lic.No/Date:0710115296 19.08.2019	Defer Date:

Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Bangalore.

Further, the Committee considered the case as per online agenda and it was decided to call for following information from the firm:

(i) Complete 4E with all technical details i.e chemistry, molecular weight, stoichiometric reaction and % of yield on molar basis at every stage.

410	**Case No.:40/7/82-ALC4/2019**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00535/AM20/	RLA File :09/24/040/00259/AM20/	Lic.No/Date:0910067901 19.08.2019	Defer Date:

Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.

411	**Case No.:41/7/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00536/AM20/	RLA File :03/95/040/00435/AM20/	Lic.No/Date:0310831056 19.08.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

412	**Case No.:42/7/82-ALC4/2019**	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00537/AM20/	RLA File :03/95/040/00401/AM20/	Lic.No/Date:0310831058 19.08.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

413	**Case No.:43/7/82-ALC4/2019**	Party Name:GLENMARK PHARMACEUTICALS LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/00538/AM20/	RLA File :03/94/040/00399/AM20/	Lic.No/Date:0310831065 19.08.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Lithium Carbonate capsule USP 150mg (Pack Size 100 Tabs.) (Net Wt. of Lithium Carbonate USP is 750.000 Kgs)	1 Number	1	Lithium Carbonate USP	153 mg / 150 mg Tablet
Lithium Carbonate capsule USP 300mg (Pack Size 100 Tabs.) (Net Wt. of Lithium Carbonate USP is 1500.000 Kgs)	1 Number	1	Lithium Carbonate USP	306 mg / 300 mg Tablet
Lithium Carbonate capsule USP 300mg (Pack Size 1000 Tabs.) (Net Wt. of Lithium Carbonate USP is 15000.000 Kgs)	1 Number	1	Lithium Carbonate USP	306 mg / 300 mg Tablet
Lithium Carbonate capsule USP 600mg (Pack Size 100 Tabs.) (Net Wt. of Lithium Carbonate USP is 3000.000 Kgs)	1 Number	1	Lithium Carbonate USP	612 mg / 600 mg Tablet
Lithium Carbonate ER Tab USP 300mg (Pack Size 100 Tabs.) (Net Wt. of Lithium Carbonate USP is 1800.000 Kgs)	1 Number	1	Lithium Carbonate USP	306 mg / 300 mg Tablet
Lithium Cabronate ER Tab USP 450MG (Pack Size 100 Tabs.) (Net Wt. of Lithium Carbonate USP is 2475.000 Kgs)	1 Number	1	Lithium Carbonate USP	459 mg / 450 mg Tablet
Lithium Cabronate ER Tab USP 300MG (Pack Size 1000 Tabs.) (Net Wt. of Lithium Carbonate USP is 600.000 Kgs)	1 Number	1	Lithium Carbonate USP	306 mg / 300 mg Tablet

RA concerned may take further necessary action as per above decision of NC.

414	**Case No.:44/7/82-ALC4/2019**	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00539/AM20/	RLA File :29/24/040/00011/AM20/	Lic.No/Date:2910025423 19.08.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Moradabad.			

415	**Case No.:45/7/82-ALC4/2019**	Party Name:SUPERMINT EXPORTS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00540/AM20/	RLA File :29/24/040/00010/AM20/	Lic.No/Date:2910025424 19.08.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Moradabad.			

416	**Case No.:46/7/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00541/AM20/	RLA File :03/95/040/00307/AM20/	Lic.No/Date:0310831071 20.08.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

417	**Case No.:47/7/82-ALC4/2019**	Party Name:NATURAL AND ESSENTIAL OILS PVT LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00542/AM20/	RLA File :07/24/040/00110/AM20/	Lic.No/Date:0710115306 20.08.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Bangalore.			

418	**Case No.:48/7/82-ALC4/2019**	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00543/AM20/	RLA File :09/24/040/00269/AM20/	Lic.No/Date:0910067906 20.08.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

419	**Case No.:49/7/82-ALC4/2019**	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00544/AM20/	RLA File :09/24/040/00251/AM20/	Lic.No/Date:0910067907 20.08.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

420	**Case No.:50/7/82-ALC4/2019**	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00545/AM20/	RLA File :09/24/040/00264/AM20/	Lic.No/Date:0910067908 20.08.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

421	**Case No.:51/7/82-ALC4/2019**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00546/AM20/	RLA File :05/24/040/00291/AM20/	Lic.No/Date:0510411567 20.08.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA, New Delhi.			

422	**Case No.:52/7/82-ALC4/2019**	Party Name:PRASOL CHEMICALS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00547/AM20/	RLA File :03/95/040/00513/AM20/	Lic.No/Date:0310831102 20.08.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

423	**Case No.:53/7/82-ALC4/2019**	Party Name:FDC LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/00548/AM20/	RLA File :03/94/040/00402/AM20/	Lic.No/Date:0310831107 20.08.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 10/82-ALC4/2018 , dated 16.10.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Import items	Qty.
Natoptic Eye Drops 5ml (Natamycin Ophthalmic Suspension 5% w/v)	120000 vials	NATAMYCIN (MICRONISED) IP	30.6 kg

RA may take appropriate action as per the decision of Norms Committee.

424	**Case No.:54/7/82-ALC4/2019**	Party Name:LYRUS LIFE SCIENCES PVT LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00549/AM20/	RLA File :07/24/040/00091/AM20/	Lic.No/Date:0710115309 20.08.2019	Defer Date:

Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Bangalore

425	**Case No.:55/7/82-ALC4/2019**	Party Name:GLENMARK LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00550/AM20/	RLA File :03/94/040/00404/AM20/	Lic.No/Date:0310831109 21.08.2019	Defer Date:

Decision: New Case, deferred for comments of TE.

426	**Case No.:56/7/82-ALC4/2019**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00551/AM20/	RLA File :07/24/040/00107/AM20/	Lic.No/Date:0710115314 21.08.2019	Defer Date:

Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Bangalore.

427	**Case No.:57/7/82-ALC4/2019**	Party Name:LANTECH PHARMACEUTICALS LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/00552/AM20/	RLA File :09/24/040/00255/AM20/	Lic.No/Date:0910067919 21.08.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 5/82-ALC4/2019 dated 02.08.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
5-(4-Amino-2-oxo-1(2H)-pyrimidinyl)-1,3-oxathiolane-2-carboxylic acid 5-methyl-2-(1-methylethyl) cyclohexyl ester	1 kg	1	Glyoxalic acid (50%)	0.746 kg
		2	Menthol (L-Menthol)	0.751 kg
		3	2,5-Dihydroxy-1,4-dithiane	0.327 kg
		4	Toluene	0.50 kg
		5	Cyclohexane	0.79 kg
		6	Hexanes	1.13 kg
		7	Methylene dichloride	2.87 kg
		8	Cytosine	0.434 kg
		9	Hexamethyldisilazane	0.708 kg
		10	Triphosgene	0.50 kg
		11	Triethylamine	0.53 kg

RA concerned may take further necessary action as per above decision of NC.

428	**Case No.:58/7/82-ALC4/2019**	Party Name:GLENMARK PHARMACEUTICALS LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/00553/AM20/	RLA File :03/94/040/00405/AM20/	Lic.No/Date:0310831153 22.08.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 10/82-ALC4/2018 , dated 13.11.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import Product	Qty.
Colesevelam HCL for oral suspension 3.75 GM (Pack size 30s) (Net. Content of Colesevelam Hydrochloride is 4500.000 kgs)	1 Number	1	Colesevelam Hydrochloride	3.9375 gm / bottle

RA concerned may take further necessary action as per above decision of NC

429	**Case No.:59/7/82-ALC4/2019**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00554/AM20/	RLA File :07/24/040/00117/AM20/	Lic.No/Date:0710115318 22.08.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Bangalore.			

430	**Case No.:60/7/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00555/AM20/	RLA File :03/95/040/00514/AM20/	Lic.No/Date:0310831219 26.08.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

431

	Case No.:61/7/82-ALC4/2019	Party Name:GLENMARK LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/00556/AM20/	RLA File :03/94/040/00421/AM20/	Lic.No/Date:0310831222 26.08.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 5/82-ALC4/2019 dated 02.08.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
CILOSTAZOL	1 Kg.	1	5-(4-CHLOROBUTYL)-1-CYCLOHEXYL 1H TETRAZOLE	0.88 kg
		2	6-HYDROXY-2 OXO-1,2,3,4-TETRAHYDROQUINOLINONE	0.59 kg
		3	METHANOL	4.00 litres
		4	TOLUENE	0.30 litres

RA concerned may take further necessary action as per above decision of NC.

432	**Case No.:62/7/82-ALC4/2019**	Party Name:HETERO LABS LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00557/AM20/	RLA File :09/24/040/00273/AM20/	Lic.No/Date:0910067935 26.08.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad			

433	**Case No.:63/7/82-ALC4/2019**	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/00558/AM20/	RLA File :05/24/040/00257/AM20/	Lic.No/Date:0510411631 26.08.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decisions taken in meeting no. 1/82-ALC4/2019 dated 03.06.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
CEFEPIME FOR INJECTION	1 kg	1	CEFEPIME HCL (NON-STERILE)	0.655 kg

RA may take appropriate action as per the decision of Norms Committee.

434	**Case No.:67/7/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00562/AM20/	RLA File :03/95/040/00496/AM20/	Lic.No/Date:0310831247 27.08.2019	Defer Date:

Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai

435	**Case No.:68/7/82-ALC4/2019**	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00563/AM20/	RLA File :03/95/040/00310/AM20/	Lic.No/Date:0310831251 27.08.2019	Defer Date:

Decision: New Case, deferred for comments of TE.

436	**Case No.:69/7/82-ALC4/2019**	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/00564/AM20/	RLA File :03/95/040/00528/AM20/	Lic.No/Date:0310831252 27.08.2019	

Decision: The Committee considered case as per agenda and in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
3-CHLORO-2-HYDRAZINE PYRIDINE (KC-190)	1 kg	1	3 AMINO PYRIDINE	1.30 kg
		2	HYDROGEN PEROXIDE (50%)	0.942 kg
		3	SODIUM NITRITE	0.950 kg
		4	HYDRAZINE HYDRATE 80%	1.26 kg

RA may take appropriate action as per the decision of Norms Committee

437	**Case No.:70/7/82-ALC4/2019**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/00565/AM20/	RLA File :03/94/040/00425/AM20/	Lic.No/Date:0310831253 27.08.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 15/82-ALC4/2018 dated 22.03.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
EDTA FERRIC SODIUM Fe content 13% (+/- 0.5)	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.730 kg

RA concerned may take further necessary action as per above decision of NC.

438	**Case No.:71/7/82-ALC4/2019**	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00566/AM20/	RLA File :09/24/040/00275/AM20/	Lic.No/Date:0910067938 27.08.2019	Defer Date:

Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad

439	**Case No.:72/7/82-ALC4/2019**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00567/AM20/	RLA File :09/24/040/00274/AM20/	Lic.No/Date:0910067940 27.08.2019	Defer Date:

Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.

440	**Case No.:73/7/82-ALC4/2019**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Approved**
	HQ File :01/82/050/00568/AM20/	RLA File :05/24/040/00269/AM20/	Lic.No/Date:0510411647 27.08.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 15/82-ALC4/2018 dated 22.03.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl.No.	Import items	Qty.
Nepafenac Ophthalmic Suspension, 0.1% w/v NEPALACT Sterile Eye Drops, 5ml) (PRANAYAM) (Each ml contains Nepafenac 1.0 mg (Equivalent to 150.000 Gram of Bulk Drug)	30000 Numbers	1	NEPAFENAC	153 gram

RA concerned may take further necessary action as per above decision of NC.

441	**Case No.:74/7/82-ALC4/2019**	Party Name:UNICHEM LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00569/AM20/	RLA File :03/95/040/00541/AM20/	Lic.No/Date:0310831283 28.08.2019	Defer Date:
	Decision: New Case, deferred for comments of TE.			

442	**Case No.:75/7/82-ALC4/2019**	Party Name:HETERO LABS LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00570/AM20/	RLA File :09/24/040/00293/AM20/	Lic.No/Date:0910067948 28.08.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

443	**Case No.:76/7/82-ALC4/2019**	Party Name:HETERO LABS LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00571/AM20/	RLA File :09/24/040/00284/AM20/	Lic.No/Date:0910067949 28.08.2019	Defer Date:
	Decision: New Case, deferred for comments of TE.			

444	**Case No.:77/7/82-ALC4/2019**	Party Name:HETERO LABS LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00572/AM20/	RLA File :09/24/040/00291/AM20/	Lic.No/Date:0910067953 28.08.2019	Defer Date:
	Decision: New Case, deferred for comments of TE.			

445	**Case No.:78/7/82-ALC4/2019**	Party Name:HETERO LABS LIMITED	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00573/AM20/	RLA File :09/24/040/00292/AM20/	Lic.No/Date:0910067954 28.08.2019	Defer Date:
	Decision: New Case, deferred for comments of TE.			

446	**Case No.:79/7/82-ALC4/2019**	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:7/82-ALC4/2019 06.09.2019	**Status: Deferred**
	HQ File :01/82/050/00574/AM20/	RLA File :05/24/040/00292/AM20/	Lic.No/Date:0510411666 28.08.2019	Defer Date:
	Decision: New Case. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from CLA, New Delhi,			

MANUAL CASES

Case No.	A-1
Meeting No.	7/AM20
Date	24.09.2019
Firm's Name	**M/s Adishank Chemicals Pvt. Ltd., Mumbai**
HQ F. No.	**01/82/050/00422/AM15/DES-III**
RLA F. No.	03/94/040/01140/AM14
Advance Authorization No. and Date	0310777786 dated 09.04.2014
Subject	**Request of M/s Adhishank Chemicals Pvt. Ltd Mumbai, for fixation of adhoc norms against Advance Authorization No. 0310777786 dated 09.04.2014**

Decision: The Committee considered the request of firm as per agenda in the presence of technical experts and it was decided to call for following information from the firm:

(i) Commercial value of recovered Phenol in the process.

Case No.	A-2
Meeting No.	7/AM20
Date	24.09.2019
Firm's Name	**M/s Adishank Chemicals Pvt. Ltd., Mumbai**
HQ F. No.	**01/82/050/01243/AM19/DES-III**
RLA F. No.	03/94/040/00178/AM19
Advance Authorization No. and Date	0310822825 dated 02.08.2018
Subject	**Request of M/s Adishank Chemicals Pvt. Ltd., Mumbai for revision/correction in adhoc norms fixed against Advance Authorization No. 0310822825 dated 02.08.2018**

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to revise the quantity of Import Item No. 2 as under:

Import Item No. 2	**Qty.**	
	From	**To**
2 – Propyl Heptanol	**0.386 kg**	**0.444 kg**

Rest of the earlier Minutes would remain unchanged.
RA concerned may take further necessary action as per above decision of NC.

Case No.	A-3
Meeting No.	7/AM20
Date	24.09.2019
Firm's Name	**M/s Eternis Fine Chemicals Ltd., Mumbai**
HQ F. No.	01/82/050/01311/AM19/DES-III
RLA F. No.	03/94/040/00593/AM19
Advance Authorization No. and Date	0310824249 dated 05.10.2018
Subject	**Request of M/s Eternis Fine Chemicals Ltd., Mumbai for revision in adhoc norms fixed against Advance Authorization No. 0310824249 dated 05.10.2018**

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to revise the adhoc norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import Items	Qty.
Ortho Tertiary Butyl Cyclohexyl Acetate and or Ortho Tertiary Butyl Cyclohexyl Acetate Super	1 kg	**1**	**PHENOL**	**0.800 kg**
		2	**ISOBUTYLENE**	**0.300 kg**
		3	ACETIC ANHYDRIDE	0.123 kg
		4	5% RUTHENIUM ON CARBON CATALYST	0.000015 kg
		5	METHANOL	0.330 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-4
Meeting No.	7/AM20
Date	24.09.2019
Firm's Name	**M/s Eternis Fine Chemicals Ltd., Mumbai**
HQ F. No.	01/82/050/02380/AM19/DES-III
RLA F. No.	03/94/040/01000/AM19
Advance Authorization No. and Date	0310827203 dated 21.02.2019
Subject	**Request of M/s Eternis Fine Chemicals Ltd., Mumbai for revision/correction in adhoc norms fixed against Advance Authorization No. 0310827203 dated 21.02.2019**

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to revise the adhoc norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	**Qty.**	**S. No**	**Import Items**	**Qty.**
COUMARIN	1 kg	1	SALICYLALDEHYDE	1.09 kg
		2	ACETIC ANHYDRIDE	0.91 kg
		3	METHANOL	0.06 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-5
Meeting No.	7/AM20
Date	24.09.2019
Firm's Name	M/s SMB Corporation of India, Mumbai
HQ F. No.	01/82/050/00779/AM16/DES-III
RLA F. No.	03/95/040/00039/AM16
Advance Authorization No. and Date	0310795601 dated 28.04.2015
Subject	**Request of M/s SMB Corporation of India, Mumbai for correction in the adhoc norms fixed against Advance Authorization No. 0310795601 dated 28.04.2015**

Decision: The Committee considered the case as per agenda in the presence of technical experts and taking cue from SION at S.No. K-41, it was decided to revise the quantity of Import Item No. 6 as under:

Import Item No. 6	**Qty.**	
	From	**To**
COMPOUND OF LDPE RESIN AND BARIUM SULPHATE (GRANULES)	**0.000415 kg**	**0.00049 kg**

Rest of the earlier Minutes would remain unchanged.
RA concerned may take further necessary action as per above decision of NC.

Case No.	A-6
Meeting No.	7/AM20
Date	24.09.2019
Firm's Name	**M/s Sunshield Chemicals Ltd. (Solvay Group), Mumbai**
HQ F. No.	01/82/050/00899/AM16/DES-III
RLA F. No.	03/95/040/00266/AM16
Advance Authorization No. and Date	0310797135 dated 09.07.2015
Subject	**Request of M/s Sunshield Chemicals Ltd. (Solvay Group), Mumbai for amendment in the adhoc norms fixed by NC-3 against Advance Authorization No. 0310797135 dated 09.07.2015**

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to revise the adhoc norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
THEIC -TRIS (2-HYDROXY ETHYL) ISOCYANURATE	1 kg	1	CYANURIC ACID	**0.541 kg**
		2	ETHYLENE OXIDE	**0.582 kg**
		3	METHANOL	**0.098 kg**

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-7
Meeting No.	7/AM20
Date	24.09.2019
Firm's Name	**M/s Sunshield Chemicals Ltd. (Solvay Group), Mumbai**
HQ F. No.	01/82/050/00008/AM19/DES-III
RLA F. No.	03/95/040/00853/AM18
Advance Authorization No. and Date	0310818560 dated 17.01.2018
Subject	**Request of M/s Sunshield Chemicals Ltd. (Solvay Group), Mumbai for enhancement in the quantity of adhoc norms fixed by Norms Committee against Advance Authorization No. 0310818560 dated 17.01.2018**

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to revise the adhoc norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
THEIC -TRIS (2-HYDROXY ETHYL) ISOCYANURATE	1 kg	1	CYANURIC ACID	**0.541 kg**
		2	ETHYLENE OXIDE	**0.582 kg**
		3	METHANOL	**0.098 kg**

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-8
Meeting No.	7/AM20
Date	24.09.2019
Firm's Name	**M/s Sunshield Chemicals Pvt. Ltd., Mumbai**
HQ F. No.	**01/82/050/01652/AM18/DES-III**
RLA F. No.	03/95/040/00182/AM19
Advance Authorization No. and Date	0310821302 dated 29.05.2018
Subject	**Request of M/s Sunshield Chemicals Pvt. Ltd., Mumbai for revision of norms in respect of norms fixed against Advance Authorization No. 0310821302 dated 29.05.2018**

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to revise the adhoc norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
THEIC -TRIS (2-HYDROXY ETHYL) ISOCYANURATE	1 kg	1	CYANURIC ACID	**0.541 kg**
		2	ETHYLENE OXIDE	**0.582 kg**
		3	METHANOL	**0.098 kg**

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-9
Meeting No.	7/AM20
Date	24.09.2019
Firm's Name	**M/s Sunshield Chemicals Pvt. Ltd., Mumbai**
HQ F. No.	**01/82/050/00549/AM18/DES-III**
RLA F. No.	03/95/040/00298/AM18
Advance Authorization No. and Date	0310814546 dated 11.07.2017
Subject	**Request of M/s Sunshield Chemicals Pvt. Ltd., Mumbai for fixation of adhoc norms in respect of Advance Authorization No. 0310814546 dated 11.07.2017**

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to ratify the adhoc norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
SUNOX 1022 D BIS (NONYLPHENYL AMINE)	1 kg	1	Nonene (Propylene Trimer)	0.651 kg
		2	DI Phenylamine	0.455 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-10
Meeting No.	7/AM20
Date	24.09.2019
Firm's Name	**M/s Sunshield Chemicals Pvt. Ltd., Mumbai**
HQ F. No.	**01/82/050/00528/AM18/DES-III** **01/82/050/01106/AM19/DES-III** **01/82/050/02558/AM19/DES-III**
RLA F. No.	03/95/040/00355/AM18 03/95/040/00473/AM19 03/95/040/01312/AM19
Advance Authorization No. and Date	0310814918 dated 31.07.2017 0310823049 dated 14.08.2018 0310827658 dated 13.03.2019
Subject	**Request of M/s Sunshield Chemicals Pvt. Ltd., Mumbai for revision of norms in respect of norms fixed against Advance Authorization No. 0310814918 dated 31.07.2018, 0310823049 dated 14.08.2018 & 0310827658 dated 13.03.2019**

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to revise the adhoc norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
SUN HQEE (Hydroquinone Ethoxylate)	1 kg	1	Hydroquinone	0.667 kg
		2	Ethylene Oxide	0.601 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-11
Meeting No.	7/AM20
Date	24.09.2019
Firm's Name	**M/s Sunshield Chemicals Pvt. Ltd., Mumbai**
HQ F. No.	**01/82/050/00145/AM17/DES-III** **01/82/050/01854/AM16/DES-III**
RLA F. No.	03/95/040/00967/AM16 03/95/040/00771/AM16 03/95/040/00649/AM17 03/95/040/00248/AM18
Advance Authorization No. and Date	0310803283 dated 14.03.2016 0310801856 dated 18.01.2016 0310809299 dated 24.11.2016 0310814364 dated 30.06.2017
Subject	**Request of M/s Sunshield Chemicals Pvt. Ltd., Mumbai for deletion of condition of submission of actual production and consumption data duly certified by Central Excise at RLA, Mumbai at the time of redemption**

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to revise the adhoc norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
THEIC-TRIS (2-Hydroxy Ethyl) Isocyanurate	1 kg	1	Cyanuric Acid	0.541 kg
		2	Ethylene Oxide	0.582 kg
		3	Methanol	0.098 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-12
Meeting No.	7/AM20
Date	24.09.2019
Firm's Name	M/s Smilax Laboratories Limited, Hyderabad
HQ F. No.	01/82/050/01293/AM15/DES-III
RLA F. No.	09/24/040/00378/AM15
Advance Authorization No. and Date	0910061161 dated 30.10.2014
Subject	**Request of M/s Smilax Laboratories Limited, Hyderabad for enhancement in the quantity of Import Item Nos. 1, 3 and 6 of adhoc norms fixed by NC-3 against Advance Authorization No. 0910061161 dated 30.10.2014**

Decision: The Committee considered the request of the firm in the presence of technical experts and it was observed that the firm has not furnished any technical justification for enhancement of norms. Hence, the Committee decided to reject the request of the firm maintaining the status quo.

Case No.	A-13
Meeting No.	7/AM20
Date	24.09.2019
Firm's Name	M/s Smilax Laboratories Limited, Hyderabad
HQ F. No.	01/82/050/00562/AM13/DES-III
RLA F. No.	09/24/040/00149/AM13
Advance Authorization No. and Date	0910053215 dated 09.07.2012
Subject	**Request of M/s Smilax Laboratories Limited, Hyderabad for enhancement in the quantity of Import Item Nos. 3, 4, 6, 12 and 15 of adhoc norms fixed by NC-3 against Advance Authorization No. 0910053215 dated 09.07.2012**
Decision: The Committee considered the request of the firm in the presence of technical experts and it was observed that the firm has not furnished any technical justification for enhancement of norms. Hence, the Committee decided to reject the request of the firm maintaining the status quo.	

Case No.	A-14
Meeting No.	7/AM20
Date	24.09.2019
Firm's Name	M/s Smilax Laboratories Limited, Hyderabad
HQ F. No.	01/82/050/01218/AM14/DES-III
RLA F. No.	09/24/040/00382/AM14
Advance Authorization No. and Date	0910058170 dated 08.11.2013
Subject	**Request of M/s Smilax Laboratories Limited, Hyderabad for enhancement in the quantity of Import Item No. 1 of adhoc norms fixed by NC-3 against Advance Authorization No. 0910058170 dated 08.11.2013**
Decision: The Committee considered the request of the firm in the presence of technical experts and it was observed that the firm has not furnished any technical justification for enhancement of norms. Hence, the Committee decided to reject the request of the firm maintaining the status quo.	

Case No.	A-15
Meeting No.	7/AM20
Date	24.09.2019
Firm's Name	M/s Smilax Laboratories Limited, Hyderabad
HQ F. No.	01/82/050/00117/AM16/DES-III
RLA F. No.	09/24/040/00710/AM15
Advance Authorization No. and Date	0910061858 dated 31.03.2015
Subject	**Request of M/s Smilax Laboratories Limited, Hyderabad for enhancement in the quantity of Import Item Nos. 1 to 5 of adhoc norms fixed by NC-3 against Advance Authorization No. 0910061858 dated 31.03.2015**
Decision: The Committee considered the request of the firm in the presence of technical experts and it was observed that the firm has not furnished any technical justification for enhancement of norms. Hence, the Committee decided to reject the request of the firm maintaining the status quo.	

Case No.	A-16
Meeting No.	7/AM20
Date	24.09.2019
Firm's Name	M/s Smilax Laboratories Limited, Hyderabad
HQ F. No.	01/82/050/00886/AM14/DES-III
RLA F. No.	09/24/040/00180/AM14
Advance Authorization No. and Date	0910056902 dated 25.07.2013
Subject	**Request of M/s Smilax Laboratories Limited, Hyderabad for enhancement in the quantity of Import Item No. 11 of adhoc norms fixed by NC-3 against Advance Authorization No. 0910056902 dated 25.07.2013**
Decision: The Committee considered the request of the firm in the presence of technical experts and it was observed that the firm has not furnished any technical justification for enhancement of norms. Hence, the Committee decided to reject the request of the firm maintaining the status quo.	

Case No.	A-17
Meeting No.	7/AM20
Date	24.09.2019
Firm's Name	M/s Smilax Laboratories Limited, Hyderabad
HQ F. No.	01/82/050/00842/AM16/DES-III
RLA F. No.	09/24/040/00027/AM16
Advance Authorization No. and Date	0910062040 dated 19.05.2015
Subject	**Request of M/s Smilax Laboratories Limited, Hyderabad for enhancement in the quantity of Import Item Nos. 1, 3, and 6 of adhoc norms fixed by NC-3 against Advance Authorization No. 0910062040 dated 19.02.2015**
Decision: The Committee considered the request of the firm in the presence of technical experts and it was observed that the firm has not furnished any technical justification for enhancement of norms. Hence, the Committee decided to reject the request of the firm maintaining the status quo.	

Case No.	A-18
Meeting No.	7/AM20
Date	24.09.2019
Firm's Name	M/s Zenith Dyeintermediates Ltd., Mumbai
HQ F. No.	01/82/050/01571/AM19/DES-III
RLA F. No.	03/95/040/00783/AM19
Advance Authorization No. and Date	0310824931 dated 06.11.2018
Subject	**Request of M/s Zenith Dyeintermediates Ltd, Mumbai for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 0310824931 dated 06.11.2018**
Decision: The Committee considered the request of the firm for enhancement of norms in the presence of technical experts and after taking cue from earlier decision of Meeting No. 14/82-ALC4/2018, dated 14.02.2019, it was decided to revise the norms of the quantity of import item - **TOBIAS ACID (PURITY MIN. 97%)** from **1.20 kg** to **1.618 kg** under para 4.7 of HBP Vol. I as per details or as applied by firm whichever is lower. Rest of the earlier Minutes would remain unchanged. RA concerned may take appropriate action as per the decision of Norms Committee.	

Case No.	A-19
Meeting No.	7/AM20
Date	24.09.2019
Firm's Name	**M/s Saurav Chemicals Ltd, Chandigarh**
HQ F. No.	01/82/050/00372/AM18/DES-III
RLA F. No.	22/24/040/00002/AM18
Advance Authorization No. and Date	2210015700 dated 05.05.2017
Subject	**Request of M/s Saurav Chemicals Ltd, Chandigarh, for revision/correction in adhoc norms fixed against Advance Authorization No. 2210015700 dated 05.05.2017**
Decision: The Committee considered the request of the firm in the presence of technical experts and it was decided to correct the description of Import Item No. 1 to read as "**KETOPROFEN NITRILE**".	

Case No.	A-20
Meeting No.	7/AM20
Date	24.09.2019
Firm's Name	**M/s Sanmar Speciality Chemicals Ltd., Chennai**
HQ F. No.	01/82/050/00852/AM14/DES-III
RLA F. No.	04/24/040/00146/AM14
Advance Authorization No. and Date	0410150519 dated 03.10.2013
Subject	**Request of M/s Sanmar Speciality Chemicals Ltd., Chennai for fixation of the input output norms fixed by NC-3 against Advance Authorization No. 0410150519 dated 03.10.2013**

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to ratify the adhoc norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
4 CHLOROBUTYLVERATRATE 60% SOLUTION IN METHYL-ETHYL-KETONE	1 kg	1	3, 4 DIMETHOXYBENZOIC ACID	0.4728 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-21
Meeting No.	7/AM20
Date	24.09.2019
Firm's Name	**M/s Scottish Chemical Industries, Mumbai**
HQ F. No.	01/82/050/00336/AM19/DES-III
RLA F. No.	03/95/040/00919/AM18
Advance Authorization No. and Date	0310819168 dated 15.02.2018
Subject	**Request of M/s Scottish Chemical Industries, Mumbai for fixation of adhoc norms against Advance Authorization No. 0310819168 dated 15.02.2018**

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to ratify the adhoc norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
PERCHLOROETHYLENE CATALYST GRADE PURIFIED (Purity 99.99%)	1 kg	1	PERCHLOROETHYLENE CATALYST GRADE (Spent Purity 97%)	1 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-22
Meeting No.	7/AM20
Date	24.09.2019
Firm's Name	**M/s Hubergroup India Private Limited**
HQ F. No.	01/82/162/00954/AM19/DES-III
Subject	**Fixation of norms under para 4.06 of HBP Vol. I (2015-20) for the export product Polyether Acrylate**

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to ratify the norms under para 4.06 of HBP Vol. I as per details below:

Export product	Qty.	Sl. No.	Import items	Qty.
Polyether Acrylate	100 kg	1	Acrylic Acid	48.7 kg
		2	MEHQ	0.22 kg
		3	Para Toluene Sulfonic Acid	1.054 kg
		4	Toluene	7.30 kg
		5	Novalac Epoxy Resin	5.35 kg
		6	Zirconium Octoate 22% (Xylene base)	0.187 kg
		7	Alkoxylated Polyalcohol	56.78 kg

RA concerned may take further necessary action as per above decision of NC.

Meeting ended with thanks to Chair.

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